Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 13/82-ALC4/2012 **MEETING DATE** : 17.07.2012

The Meeting No. 13/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 17.07.2012 under the Chairmanship of Addl DGFT, Shri Mukesh Bhatnagar, in Room No.4, Udyog Bhawan, New Delh..

Following members were present:-

1. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
2. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
3. Shri R.C. Meena, Dy. Director General of Foreign Trade

Case No.B 184	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/00177/AM 12/DES III F.No. 01/82/162/00178/AM 12/DES III F.No. 01/82/162/00179/AM 12/DES III F.No. 01/82/162/00180/AM 12/DES III F.No. 01/82/162/00183/AM 12/DES III F.No. 01/82/162/00184/AM 12/DES III F.No. 01/82/162/00185/AM 12/DES III F.No. 01/82/162/00186/AM 12/DES III F.No. 01/82/162/00187/AM 12/DES III F.No. 01/82/162/00188/AM 12/DES III F.No. 01/82/162/00189/AM 12/DES III F.No. 01/82/162/00190/AM 12/DES III F.No. 01/82/162/00191/AM 12/DES III F.No. 01/82/162/00192/AM 12/DES III F.No. 01/82/162/00193/AM 12/DES III F.No. 01/82/162/00194/AM 12/DES III
Meeting Date:17.07.2012	

Decision: It was decided to remind the firm to furnish the following information, if no information is received within 15 days from receipt of this minutes, the case would be closed:

1. Copy of valid Drug Manufacturing License showing the approved composition of the export products..
2. Copy of Master Batch Formula duly authenticated by Quality Control Incharge production and consumption data certified by Central Excise Authority for the last three years.

Accordingly, the case has been deferred for 09.08.2012.

Case No.B 185	M/s. Vivimed Labs Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/01689/AM11/DES III
Meeting Date:17.07.2012	RA F.No.09/24/040/00344/AM11
Advance licence No. & date	0910045586 dated 18.02.2010

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call from the firm the details of manufacturing process and Production and

consumption data certified by Central Excise Authority within 15 days. Accordingly, the case has been deferred for 09.08.2012.

Case No.B 186	M/s. DSM Anti-Infectives India Ltd., .
Norms Committee Meeting No.13/AM13	F.Nos. 01/82/050/01319/AM11/DES-III 01/82/050/01106/AM11/DES-III
Meeting Date:17.07.2012	RA F.No.22/24/040/00048/AM11 22/24/040/00020AM11

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call from the firm all chemical and export data as per Appendix 33 and Production and consumption data certified by Central Excise Authority within 15 days. Accordingly, the case has been deferred for 09.08.2012.

Case No.B 187	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/00758/AM12/DES III
Meeting Date:17.07..2012	

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.

Case No.B 188	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/00759/AM12/DES III
Meeting Date:17.07.2012	

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.

Case No.B 189	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/00760/AM12/DES III
Meeting Date:17.07.2012	

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.

Case No.B 190	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/00761/AM12/DES III
Meeting Date:17.07.2012	

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.

Case No.B 191	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/00762/AM12/DES III
Meeting Date:17.07.2012	

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.

Case No.B 192	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/00763/AM12/DES III
Meeting Date:17.07.2012	

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.

Case No: B- 193 M/s. Divis Laboratories Ltd.
Norms Committee Meeting No. 13/AM13
Meeting Date:17.07.2012

Sl. No.	F.No.	Name of export product
1.	01/82/162/01036/AM11/DES-III	4-ISO Propyl -3- Methyl Phenol (4-IPMP)
2.	01/82/162/01037/AM11/DES-III	Apocarotenal 02%
3.	01/82/162/01038/AM11/DES-III	Apomix 73
4.	01/82/162/01039/AM11/DES-III	Apocarotenal
5.	01/82/162/01040/AM11/DES-III	Asta Feed 10%
6.	01/82/162/01041/AM11/DES-III	Astaxanthine
7.	01/82/162/01044/AM11/DES-III	2-((1,5-bis(benzhydryloxy) -4-oxo-1,4-dihydropyridin-2-yl)methoxy) isoindoline-1,3-dione (BAL 0029711)

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call from the firm the DML in respect of above mentioned export product i.e.Sl. No. 1 to 6 within 15 days. Accordingly, the case has been deferred for 09.08.2012.

Case No-194 M/s. Tide Industries
Norms Committee Meeting No.13/AM13 File No.01/82/050/00738/AM12/DES-III
Meeting Date:17.07.2012 RLA File No.34/24/040/00075/AM12
Adv.Lic. No & Dated. 3410031091 dt. 28.07.2011

Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O No. 14010/85/2010-Ch.II 25.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Citronellol	1 Kg.	1.	Citral (Citral Synthetic)	1.343 kg

RA concerned may take further necessary action as per above decision of NC.

Case No-195 M/s. Biostadt India Ltd.
Norms Committee Meeting No.13/AM13 File No.01/82/162/01039/AM07/DES-III
Meeting Date:17.07.2012

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.4.2 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Environ AC	1 Kg.	1.	Biofixation NIP GG Powder	0.177 kg
		2.	Lithothamme Granular Mixture	0.973 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B 196 M/s. Lupin Ltd.

Norms Committee Meeting No.13/AM13	F.No. 01/82/050/00509/AM11/DES III
Meeting Date:17.07.2012	RA F.No.03/95/040/00177/AM11
Advance licence No. & date	0310577817dated 08.06.2010

Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O No. 35011/75/2012-PI(Norms) dated 05.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sertraline Hcl	1 Kg.	1.	Activated Carbon	0.029 kg/kg
		2.	Cautic Soda Flakes	0.55 kg/kg
		3	Ethyl Acetate	2.778 kg/kg
		4.	Methanol	4.836 kg/kg
		5.	Methyl Isobutyl ketone	0.66 kg/kg
		6.	Sodium Borohydride	0.331 kg/kg
		7.	D-Mandelic Acid	0.392 kg/kg

OR

-

	7(a)	DL-Mandelic Acid	0.462 kg/kg
	7(b)	Activated Carbon	0.0006 kg/kg
	7(c)	Methanol	1.91 kg/kg
	7(d)	Butyl Acetate	0.68 kg/kg
	7(e)	Potassium Hydroxide	0.255 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B 197	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/01600/AM11/DES III
Meeting Date:17.07.2012	RA F.No.05/23/040/00082/AM11
Advance licence No. & date	-510267990dated 13.07.2010

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.

Case No.B 198	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/00248/AM10/DES III
Meeting Date:17.07.2012	RA F.No.05/24/040/00146/AM10
Advance licence No. & date	0510244396 24.06.09

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.

Case No.B 199	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/01598/AM11/DES III
Meeting Date:17.07.2012	RA F.No.05/23/040/00129/AM11
Advance licence No. & date	05102713270dated 25.08.2010

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.

Case No.B 200	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/01593/AM11/DES III
Meeting Date:17.07.2012	RA F.No.05/23/040/00138/AM11
Advance licence No. & date	0510272117dated 06.09.2010

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.

Case No.B 201	M/s. Cadila Healthcare ltd.
Norms Committee Meeting No.13AM13	F.No. 01/82/050/00978/AM07/DES III
Meeting Date:17.07.2012	RA F.No.08/24/040/00194/AM10
Advance licence No. & date	0810083945 dated 06.11.2009

Committee considered the case as per agenda. Shri Sufi K, Sr. Excecutive (Export Incentive) and Shri Gaurang S. Patel Dy. General Manager (Production) explained their case to Shri D.N. Mathur technical member of the committee from Deptt. of Pharmacueticals that the quantity of inputs allowed by NC are very low as their requirement . However, he did not agree with their views. It was, therefore decided in light of written comments forwarded by Department of Pharmaceutical vide their U.O No. 35011/287/2009-PI (Norms) 13.07.2012 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Losartan Potassium	1 kg.	1.	Toulene	1.74 kg/kg
		2.	Sodium Borohydride	0.066 kg/kg
		3.	Ethyl Acetate	1.24 kg/kg
		4.	Aceto Nitrile	1.856 kg/kg
		5.	Methanol	0.335 kg/kg
		6.	Acetone	1.74 kg/kg
		7.	N-Heptane	0.66 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B 202	M/s. Hindustan Polymides & Finres Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/01180/AM10/DES III
Meeting Date:17.07.2012	

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as “Ortho Teritary Butyl Cyclohexyl Acetate Super” instead of “Ortho Teritary Butyl Cyclohexyl Acetate” .

RA concerned may take further necessary action as per above decision of NC

Case No.B 203	M/s. DSM Anti-Infectives India Ltd.,
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/01305/AM 11/DES III F.No. 01/82/050/01440/AM 11/DES III F.No 01/82/050/01309/AM 11/DES III F.No. 01/82/050/01109/AM 11/DES III
Meeting Date:17.07.2012	RA F.No. 22/24/040/00021/AM 11 RA F. No. 22/24/040/00024/AM 11 RA F.No 22/24/040/00016/AM 11 RA F.No 22/24/040/00017/AM 11
Advance licence Nos. & dates	2210010237 dated 04.08.2010 2210010247 dated 05.08.2010 2210010202 dated 21.07.2010

	2210010203 dated 21.07.2010

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.

Case No.B 204	M/s. Rohan Exports India Ltd. & M/s. Mahesh Raj Chemicals Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/83/162/00654/AM12/DES III
Meeting Date:17.07.2012	

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call the detailed report from RA and also comments from DEPB Committee within 15 days. Accordingly, the case has been deferred for 09.08.2012.

Case No.B 205	M/s. Arch Pharmalabs Ltd., Mumbai
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/00870/AM09/DES III
Meeting Date:17.07.2012	

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting and committee observed that the firm had furnished the technical details as per Appendix -33 but still not furnished the % yield on molar basis, decided to call from firm the % yield on molar basis and Production and Consumption Data Certified by Central Excise Authority within 15 days. Accordingly, the case has been deferred for 09.08.2012.

Case No.B 206	M/s. Navin Florine International Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/00947/AM12/DES III
Meeting Date:17.07.202	RA F.No.03/94/040/00537/AM12
Advance licence No. & date	0310658382 dated 07.10.2011

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to maintain the earlier decision of NC taken in its meeting No. 39/82 dated 27.12.2011, there is no justification for enhancement .

Case No.B 207	M/s. Ajanta Pharma Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/00476/AM12/DES III
Meeting Date:17.07.2012	RA F.No.03/20/040/01172/AM04
Advance licence No. & date	0310256423 dated 05.03.2004

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to advise RA to amend description of export product to "Ampicillin oral Suspension" 250mg & 500mg as requested by the firm and calculate the quantity on pro-rata on basis.

Case No.B 208	M/s. Ascent Finechem Pvt. Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/01206/AM12/DES III
Meeting Date:17.07.2012	RA F.No.08/24/040/00243/AM12
Advance licence No. & date	0810107956 dated 19.01.2012

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/1/2012-Ch-II dated 04.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-(3-Aminopropyl) Imidazole	1 kg	1.	Imidazole (white to off-	0.889 kg/kg

Clear Colourless to Pale Yellow Liquid			white crystals	

RA concerned may take further necessary action as per above decision of NC

Case No.B 209	M/s. Aqua Pharma Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/00665/AM11/DES III
Meeting Date:17.07.2012	RA F.No.31/24/040/00026/AM11
Advance licence No. & date	3110043418 dated 31.05.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/56/2007-Ch-II dated 04.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Modified Polymaleic Acid	1 kg	1.	Maleic Anhydride	0.316 kg/kg
		2.	Acrylic Acid	0.160 kg/kg
		3.	Hydrogen Peroxide	0.140 kg

RA concerned may take further necessary action as per above decision of NC

Case No.B 210	M/s. New Alliance Dye Chem Pvt. Ltd. Mumbai
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/00440/AM12/DES III
Meeting Date:17.07.2012	RA F.No.05/24/040/00093/AM12
Advance licence No. & date	0310638201 dated 23.05.2012
Decision: Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.	
Case No.B 211	M/s. Aqua Pharma Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/672/AM12/DES III
Meeting Date:17.07.2012	
Decision: Committee decided to defer case for 09.08.2012 for comments of Department of C&PC	
Case No.B 212	M/s. Aqua Pharma Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/671/AM12/DES III
Meeting Date:17.07.2012	
Decision: Committee decided to defer case for 09.08.2012 for comments of Department of C&PC	
Case No.B 213	M/s. Aqua Pharma Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/673/AM12/DES III
Meeting Date:17.07.2012	
Decision: Committee decided to defer case for 09.08.2012 for comments of Department of C&PC	
Case No.B 214	M/s. Aqua Pharma Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/674/AM12/DES III
Meeting Date:17.07.2012	
Decision: Committee decided to defer case for 09.08.2012 for comments of Department of C&PC	
Case No.B 215	M/s. Aqua Pharma Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/670/AM12/DES III
Meeting Date:17.07.2012	
Decision: Committee decided to defer case for 09.08.2012 for comments of Department of C&PC	
Case No.B 216	M/s. Alkaloids Corporation, Kolkata

Norms Committee Meeting No.13/AM13	F.No. 01/82/050/01432/AM12/DES III
Meeting Date:17.07.2012	RA F.No.05/24/040/00093/AM12
Advance licence No. & date	0310638201 dated 23.05.2012

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Noscapine BP/Noscapine Hcl BP	1 kg	1.	Noscapine crude 95%	1.158 kg/kg

RA concerned may take further necessary action as per above decision of NC

.

Case No.B 217	M/s. Alkaloids Corporation, Kolkata
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/01103/AM12/DES III
Meeting Date:17.07.2012	RA F.No.02/24/040/00127/AM12
Advance licence No. & date	0210168968 dated 16.11.2012

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Noscapine BP/Noscapine Hcl BP	1 kg	1.	Noscapine crude 95%	1.158 kg/kg

RA concerned may take further necessary action as per above decision of NC

Case No.B 218	M/s. Navin Florine International Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/00970/AM12/DES III
Meeting Date:17.07.2012	RA F.No.03/95/040/00475/AM12
Advance licence No. & date	0310659433 dated 13.10.2011

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.

.

Case No.C-25	M/s. Camlin Fine Chemicals Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/983/AM12/DES III
Meeting Date:17.07.2012	

Decision: Committee decided to defer case for 09.08.2012 for comments of Department of C&PC..

Case No.C-26	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/00745/AM12
Meeting Date:17.07.2012	

Decision : Committee decided to remind the firm to furnish the requisite information was required by Deptt. of C&PC had been called by NC in its meeting No. 11/AM13 dated 19.06.2012. Accordingly, case was deferred for 09.08.2012.

Case No.C-27	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/00008/AM13
Meeting Date:17.07.2012	

Decision : Committee decided to remind the firm to furnish the requisite information was required by Deptt. of C&PC had been called by NC in its meeting No. 11/AM13 dated 19.06.2012

by Deptt. of C&PC had been called by NC in its meeting No. 11/AM13 dated 19.06.2012. Accordingly, case was deferred for 09.08.2012.	
Case No.C-28	M/s. Hindustan Polymides & Fibers Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/00836/AM12/DES III
Meeting Date:17.07.2012	
Decision: Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.	
Case No.C-29	M/s. Bliss GVS Pharma Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/01192/AM10/DES III
Meeting Date:17.07.2012	
Decision: Committee decided to remind to DCGI for their comments.	
Case No.C-30	M/s. Anu's Laboratories Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/162/00716/AM11/DES III
Meeting Date:17.07.2012	
Decision: Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.	
Case No.C-31	M/s. Camlin Fine Chemicals Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00836/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 09.08.2012 for comments of Department of C&PC..	

1	**Case No.:15/31/82-ALC4/2010**	Party Name:R L FINE CHEM	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:09.08.2012
	Decision : Committee decided to send the application to Deptt. of Pharmaceutical for comments and defer the case for 09.08.2012..			

2	**Case No.:10/28/82-ALC4/2010**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

3	**Case No.:54/41/82-ALC4/2010**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:09.08.2012
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to take decision on file based on the batch log sheet and Central Excise data furnished by the firm.			

	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012	**Status:Deffered**

			17.07.2012	
4	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:09.08.2012
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to take decision on file based on the batch log sheet and Central Excise data furnished by the firm.			

	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
5	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:09.08.2012
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to take decision on file based on the batch log sheet and Central Excise data furnished by the firm.			

	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
6	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:09.08.2012
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to take decision on file based on the batch log sheet and Central Excise data furnished by the firm.			

	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
7	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

8	**Case No.:23/4/82-ALC4/2011**	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
9	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

	Case No.:14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**

10	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:09.08.2012
	Decision : Committee decided to give the firm the last reminder to furnish the DML and production and consumption data certified by Central Excise Authority with 15 days or the case would be closed. The case was deferred for 09.08.2012.			

11	**Case No.:23/6/82-ALC4/2011**	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

12	**Case No.:31/47/82-ALC4/2010**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

13	**Case No.:53/47/82-ALC4/2010**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

14	**Case No.:7/52/82-ALC4/2010**	Party Name:ALEMBIC LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01776/AM11/	RLA File :34/24/040/00326/AM11/	Lic.No/Date:3410029603 14.03.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

15	**Case No.:28/51/82-ALC4/2011**	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01421/AM12/	RLA File :09/24/040/00366/AM11/	Lic.No/Date:0910045976 21.03.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

16	**Case No.:5/2/82-ALC4/2011**	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01795/AM11/	RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488 22.03.2011	Defer Date:09.08.2012

	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

17	**Case No.:11/7/82-ALC4/2011**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00177/AM12/	RLA File :04/24/040/00356/AM11/	Lic.No/Date:0410123134 31.03.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

18	**Case No.:32/8/82-ALC4/2011**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date:09.08.2012
	Decision : Committee decided to remind the firm to furnish the Drug Manufacturing Licence and Master Batch Formula within 15 days. Accordingly the case defer for 09.08.2012.			

19	**Case No.:41/8/82-ALC4/2011**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00241/AM12/	RLA File :03/94/040/01171/AM11/	Lic.No/Date:0310625608 07.04.2011	Defer Date:09.08.2012
	Decision : Committee decided to remind the firm to furnish the Drug Manufacturing Licence and Master Batch Formula within 15 days. Accordingly the case defer for 09.08.2012.			

20	**Case No.:48/4/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00099/AM12/	RLA File :09/24/040/00003/AM12/	Lic.No/Date:0910046368 12.04.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

21	**Case No.:33/12/82-ALC4/2011**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00366/AM12/	RLA File :08/24/040/00002/AM12/	Lic.No/Date:0810098227 13.04.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

22	**Case No.:15/12/82-ALC4/2011**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

23	**Case No.:44/6/82-ALC4/2011**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00163/AM12/	RLA File :09/24/040/00038/AM12/	Lic.No/Date:0910046559 28.04.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

24	**Case No.:26/10/82-ALC4/2011**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00285/AM12/	RLA File :08/24/040/00025/AM12/	Lic.No/Date:0810098807 29.04.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

25	**Case No.:6/8/82-ALC4/2011**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

26	**Case No.:28/7/82-ALC4/2011**	Party Name:EMBIO LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

27	**Case No.:29/7/82-ALC4/2011**	Party Name:EMBIO LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

28	**Case No.:19/8/82-ALC4/2011**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

29	**Case No.:2/9/82-ALC4/2011**	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777	Defer

			18.05.2011	Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

30	**Case No.:18/11/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

31	**Case No.:19/11/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

32	**Case No.:42/13/82-ALC4/2012**	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00377/AM13/	RLA File :08/24/040/00037/AM12/	Lic.No/Date:0810100078 02.06.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

33	**Case No.:27/19/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

34	**Case No.:6/18/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00510/AM12/	RLA File :09/24/040/00094/AM12/	Lic.No/Date:0910047017 06.06.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

35	**Case No.:1/13/82-ALC4/2011**	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00373/AM12/	RLA File :03/94/040/01111/AM11/	Lic.No/Date:0310635238 09.06.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

36	**Case No.:4/16/82-ALC4/2011**	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

37	**Case No.:21/19/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00535/AM12/	RLA File :09/24/040/00138/AM12/	Lic.No/Date:0910047112 14.06.2011	Defer Date:09.08.2012012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

38	**Case No.:47/14/82-ALC4/2011**	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

39	**Case No.:31/21/82-ALC4/2011**	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

40

Case No.:16/20/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
HQ File :01/82/050/00578/AM12/	RLA File :22/24/040/00024/AM12/	Lic.No/Date:2210011568 01.07.2011	Defer Date

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/84/2012-PI (Norms) dated 05.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L- Proline Benzyl Ester Hydrochloride	1 kg	1. 2.	1. L- Proline Benzyl Alcohol	0.60 kg/kg 0.676 kg/kg

RA concerned may take further necessary action as per above decision of NC

Case No.:31/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012	**Status:Deffered and**

41	**Case No.:31/16/82-ALC4/2011**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00489/AM12/	RLA File :05/24/040/00115/AM12/	Lic.No/Date:0510295736 05.07.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

42	**Case No.:3/17/82-ALC4/2011**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

43	**Case No.:1/35/82-ALC4/2011**	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:09.08.2012
	Decision : In the light of written comments for Department of Pharmaceuticals received vide their U.O. No.35011/68/2012-PI. (Norms) dated 13.06.2012, it was decided to call from the firm the following information: 1 Copy of Drug Manufacturing Licence alongwith list of approved items and approved composition of export product. 1. Copy of Master- Batch formula duly certified by Quality –Control Incharge. Accordingly, case was deferred for 09.08.2012.			

44	**Case No.:11/26/82-ALC4/2011**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00694/AM12/	RLA File :03/94/040/00317/AM12/	Lic.No/Date:0310642955 19.07.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 11/AM13 meeting held on 19.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dicyclo hexyl amine (S)-4-fluoro-4-methyl-2-(((s)-2,2,2-trifluoro-1-(4-(methylsulfonyl)-[1,1-biphenyl]-4-yl)ethyl)amino) pentanoate Biphenyl acid DCHA Salt	1 kg	1.	Thioanisole	0.37 kg/kg
		2.	Triisopropyl Borate	0.56 kg/kg
		3.	Ethyl Trifluoroacetate	0.929 kg/kg
		4.	Methyl Tertiry Butyl Ether	3.80 kg/kg
		5.	Tetrahydrofuran	5.94 kg/kg
		6	Acetonitrile	1.58 kg/kg

6.	Acetonitrile	1.00 kg/kg
7.	Pd-116 (Bis(tri-tert-butylphosphine) palladium (O))	0.00115 kg/kg

RA concerned may take further necessary action as per above decision of NC

45	**Case No.:28/21/82-ALC4/2011**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

46	**Case No.:19/20/82-ALC4/2011**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

47	**Case No.:14/27/82-ALC4/2011**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00764/AM12/	RLA File :03/94/040/00395/AM12/	Lic.No/Date:0310646407 04.08.2011	Defer Date:09.08.2012
	Decision : It was decided to remind the firm to furnish details as per Appendix 33. Accordingly, the case was deferred for 09.08.2012.			

48	**Case No.:13/25/82-ALC4/2011**	Party Name:EMAMI LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of DC(MSME).			

49	**Case No.:25/26/82-ALC4/2011**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

50	**Case No.:28/26/82-ALC4/2011**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00711/AM12/	RLA File :08/24/040/00114/AM12/	Lic.No/Date:0810102412 11.08.2011	Defer Date:09.08.2012
	Decision : In the light of written comments for Department of Pharmaceuticals received vide their U.O. No.35011/425/2011 dated 13.06.2012, it was decided to call from			

50	the firm the following information: 1.Stepwise process of manufacture and chemical reactions showing mol.wt. of each input and out product. 2.% yield on molar basis for each step 3. Material balance for entire process 4. Requirement & Recovery of solvent at each step of manufacturing process. Accordingly, case was deferred for 09.08.2012.

51	**Case No.:5/22/82-ALC4/2011**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00648/AM12/	RLA File :03/94/040/00391/AM12/	Lic.No/Date:0310649216 18.08.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

52	**Case No.:11/27/82-ALC4/2011**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:09.08.201212
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

53	**Case No.:9/27/82-ALC4/2011**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

54	**Case No.:47/31/82-ALC4/2011**	Party Name:AARTI ORGANIC	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00873/AM12/	RLA File :08/24/040/00121/AM12/	Lic.No/Date:0810103178 05.09.2011	Defer Date:09.08.2012
	Decision : : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

55	**Case No.:50/31/82-ALC4/2011**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00876/AM12/	RLA File :04/24/040/00165/AM12/	Lic.No/Date:0410127861 08.09.2011	Defer Date:09.08.2012
	Decision : : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

56	**Case No.:89/42/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:09.08.2012

		08.09.2011	Date:09.08.2012

Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.

57	**Case No.:74/42/82-ALC4/2011**	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01109/AM12/	RLA File :09/24/040/00269/AM12/	Lic.No/Date:0910048700 09.09.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/42/2012-PI (Norms) dated 04. 07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
VALACYCLOVIR HYDROCHLORIDE (L-Valine Route)	1 kg	1.	Guanine	0.94 kg/kg
		2.	1,3 dioxalane	1.08 kg/kg
		3.	Acetone	0.75 kg/kg
		4.	Activated carbon	0.065 kg/kg
		5.	L-Valine	0.617 kg/kg
		6.	Benzyl chloroformate	1.09 kg/kg
		7.	Hexane	1.018 kg/kg
		8.	Heptane	0.328 kg/kg
		9.	1,3-Dicylohexylcarbodiimide	1.3871 kg/kg
		10.	Dimethylformamide	3.36 kg/kg
		11.	4-Dimethylaminopyridine	0.028 kg/kg
		12.	Methanol	6.20 kg/kg
		13.	Tetrahydrofuran	0.200 kg/kg

RA concerned may take further necessary action as per above decision of NC

58	**Case No.:94/42/82-ALC4/2011**	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered Approved**

	LIMITED	17.07.2012	
HQ File :01/82/050/01129/AM12/	RLA File :09/24/040/00267/AM12/	Lic.No/Date:0910048698 09.09.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/42/2012-PI (Norms) dated 04. 07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
VALACYCLOVIR HYDROCHLORIDE (CBZ-L-Valine Route)	1 kg	1.	CBZ-L-Valine	1.1804 kg/kg
		2.	Guanine	0.94 kg/kg
		3.	1,3 Dioxalane	1.08 kg/kg
		4.	Acetone	0.75 kg/kg
		5.	Activated Carbon	0.065 kg/kg
		6.	1,3-Dicylohexylcarbodiimide	1.3871 kg/kg
		7.	Dimethylformamide	3.36 kg/kg
		8.	4-Dimethylaminopyridine	0.028 kg/kg
		9.	Methanol	6.20 kg/kg
		10.	Tetrahydrofuran	0.200 kg/kg

RA concerned may take further necessary action as per above decision of NC

59	**Case No.:75/42/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01110/AM12/	RLA File :09/24/040/00280/AM12/	Lic.No/Date:0910048754 13.09.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

60	**Case No.:96/42/82-ALC4/2011**	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01131/AM12/	RLA File :09/24/040/00283/AM12/	Lic.No/Date:0910048925	Defer

			20.09.2011	Date09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals			

61	**Case No.:12/29/82-ALC4/2011**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00811/AM12/	RLA File :03/94/040/00530/AM12/	Lic.No/Date:0310655109 21.09.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

62	**Case No.:23/32/82-ALC4/2011**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00904/AM12/	RLA File :04/24/040/00153/AM12/	Lic.No/Date:0410128355 21.09.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals			

63	**Case No.:114/42/82-ALC4/2011**	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01149/AM12/	RLA File :09/24/040/00306/AM11/	Lic.No/Date:0910049026 23.09.2011	Defer Date:09.08.2012
	Decision : In the light of written comments for Department of Pharmaceutical received vide their U.O. No.35011/141/2012-PI(Norms) dated 4.07.2012, it was decided to call from the firm the following information within 15 days from receipt of this minutes: 1. Complete Technical details as per Appendix -33 of the proforma. 2. Past production vis-à-vis actual consumption of all inputs duly certified by Central Excise Authorities. Accordingly, case was deferred for 09.08.2012.			

64	**Case No.:90/42/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
	HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date:09.08.2012
	Decision : In the light of written comments for Department of Pharmaceutical received vide their U.O. No.35011/132/2012-PI(Norms) dated 4.07.2012, it was decided to call from the firm the Production vis-à-vis actual consumption of all inputs duly certified by Central Excise Authorities for last 3 years for export product Triclosan Oral Grade conforming to the following specifications:2,3,7,8 Tetra Chloro Dibenzofuran 1 PPT,2,4,4 Trichloro-2-Nitro Diphenyl Ether 0.01%, 2,4,4 Trichloro-2-Amino Diphenyl Ether<0.01% within 15 days from receipt of this minutes. Accordingly, case was deferred for 09.08.2012.			

65	**Case No.:91/42/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01126/AM12/	RLA File :09/24/040/00311/AM12/	Lic.No/Date:0910049192 30.09.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

66	**Case No.:14/41/82-ALC4/2011**	Party Name:MEDREICH LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:09.08..2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

67	**Case No.:108/42/82-ALC4/2011**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01143/AM12/	RLA File :09/24/040/00132/AM12/	Lic.No/Date:0910049345 14.10.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/126/2012-PI (Norms) dated 05.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NEVIRAPINE (NITRO COMPOUND ROUTE)	1 kg	1.	2-Chloro-4-methyl-3-nitro pyridine	1.011 kg/kg
		2.	Tetrahydrofuran	2.00 kg/kg
		3.	Sodium Borohydride	0.94 kg/kg
		4.	Methanol	1.00 kg/kg
		5.	2-Chloro nicotinic Acid	0.902 kg/kg
		6.	Cyclopropylamine	0.57 kg/kg
		7.	N,N-Dimethyl formamide	0.292 kg/kg

RA concerned may take further necessary action as per above decision of NC

68	**Case No.:122/42/82-ALC4/2011**	Party Name:ROOPA INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01157/AM12/	RLA File :09/24/040/00298/AM12/	Lic.No/Date:0910049342 14.10.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

69	**Case No.:16/42/82-ALC4/2011**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01051/AM12/	RLA File :03/94/040/00609/AM12/	Lic.No/Date:0310659815 14.10.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

	Case No.:83/42/82-ALC4/2011	Party Name:SATYA DEEPTHA	Meet No/Date:13/82-ALC4/2012	**Status:Deffered and**

70	**Case No.:83/42/82-ALC4/2011**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01118/AM12/	RLA File :09/24/040/00330/AM12/	Lic.No/Date:0910049353 14.10.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

71	**Case No.:113/42/82-ALC4/2011**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals			

72	**Case No.:54/31/82-ALC4/2011**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
	HQ File :01/82/050/00880/AM12/	RLA File :03/94/040/00647/AM12/	Lic.No/Date:0310660797 19.10.2011	Defer Date:09.08.2012
	Decision : In the light of written comments for Department of Pharmaceutical received vide their U.O. No.35011/81/2012-PI(Norms) dated 4.07.2012, it was decided to call from the firm the copy of Master Batch formula duly certified by Quality –Control Incharge within 15 days from receipt of this minutes. Accordingly, case was deferred for 09.08.2012.			

73	**Case No.:112/42/82-ALC4/2011**	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**StatusApproved**
	HQ File :01/82/050/01147/AM12/	RLA File :09/24/040/00346/AM12/	Lic.No/Date:0910049435 21.10.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/161/2012-PI (Norms) dated 05.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
FAMCICLOVIR	1 kg	1.	9-(4-Acetoxy-3-Acetoxy Methyl But-1-yl)-2-Amino-6-Chloropurine	1.526 kg/kg

RA concerned may take further necessary action as per above decision of NC

74	**Case No.:19/42/82-ALC4/2011**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01054/AM12/	RLA File :03/94/040/00619/AM12/	Lic.No/Date:0310661870 24.10.2011	Defer Date:09.08.2012

Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals

75	**Case No.:130/42/82-ALC4/2011**	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01165/AM12/	RLA File :09/24/040/00301/AM12/	Lic.No/Date:0910049470 25.10.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/159/2012-PI (Norms) dated 05.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
D+Ester[(2S,3S)-2-Hydroxy-3-(2-aminophenylthio)-3-(4-methoxyphenyl)-propionic acid methyl ester]	1 kg	1.	Para Cresol	2.4375 kg/kg
		2.	Caustic Soda Flakes	0.90 kg/kg
		3.	Toluene	1.0125 kg/kg
		4.	Methyl Chloro Acetate	1.532 kg/kg
		5.	Banzothiazole	2.09 kg/kg
		6.	Methanol	3.617 kg/kg
		7.	L-Tartaric Acid	0.280 kg/kg

RA concerned may take further necessary action as per above decision of NC

76	**Case No.:30/42/82-ALC4/2011**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
	HQ File :01/82/050/01065/AM12/	RLA File :03/94/040/00659/AM12/	Lic.No/Date:0310662250 25.10.2011	Defer Date:09.08.2012

Decision : In the light of written comments for Department of Pharmaceutical received vide their U.O. No.35011/160/2012-PI(Norms) dated 09.07.2012, it was decided to call from the firm the complete technical details as per Appendix -33 for export product "Telmisartan" within 15 days from receipt of this minutes.
Accordingly, case was deferred for 09.08.2012.

77	**Case No.:25/42/82-ALC4/2011**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01060/AM12/	RLA File :03/95/040/00462/AM12/	Lic.No/Date:0310662886 02.11.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/62/2010-Ch.II dated 13.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
SUR-742 [1,2,4]Triazolo[1,5-a]pyridine-6-	1 kg	1.	2-Ethylhexanoic Acid	2.395 kg/kg
		2.	Hydrazine Hydrate	0.707 kg/kg

	a]pyridine-6-carbonitrile,8-[[2-(dibutylamino)-4-phenyl-5-thiazolyl]imino]-2-(1-ethylpentyl)-5,8-dihydro-7-methyl-5-oxo.		2.	Hydrazine Hydrate 99-100%	0.707 kg/kg
			3.	Ethyl Cyano Acetate	1.757 kg/kg
			4.	3-Amino Crotononitrile	1.625 kg/kg
			5.	Triethylamine	1.396 kg/kg
			6.	Thiourea	1.792 kg/kg
			7.	Acetone	4.450 kg/kg
			8.	Sodium Hydroxide Pellets	22.500 kg/kg
			9.	Methylene Di-Chloride	6.564 kg/kg
			10.	Sulfolane	2.268 kg/kg
			11.	BOC anhydride(Di Tertbutyl Di Carbonate) (DI BOC)	1.902 kg/kg
			12.	THF (Tetrahydrofuran)	3.800 kg/kg
			13.	N-Heptane	6.365 kg/kg
			14.	Triflic Acid (Trifluoromethane Sulfonic Acid)	1.425 kg/kg
			15.	Trifluoro Acetic Acid	2.850 kg/kg
			16.	2-Methyl Tetra Hydro Furan	2.860 kg/kg
	RA concerned may take further necessary action as per above decision of NC				

78	**Case No.:125/42/82-ALC4/2011**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01160/AM12/	RLA File :09/24/040/00359/AM12/	Lic.No/Date:0910049634 08.11.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/148/2012 PI (Norms), dated 4.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HPP as			

35011/148/2012-PI (Norms) dated 4.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
LOPINAVIR	1 kg	1.	Ethyl bromo acetate	0.89 kg/kg
		2.	(2S,3S,5S)-2-amino-3-hydroxy-5-(t-butyloxycarbonylamino)-1,6-diphenyl hexane	1.35 kg/kg
		3.	4-Dimethyl amino pyridine	0.0386 kg/kg
		4.	Imidazole	1.50 kg/kg
		5.	Ethyl Acetate	5.21 kg/kg
		6.	Diisopropyl ether	3.28 kg/kg

RA concerned may take further necessary action as per above decision of NC

79	**Case No.:103/42/82-ALC4/2011**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01138/AM12/	RLA File :09/24/040/00372/AM12/	Lic.No/Date:0910049647 09.11.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals			

80	**Case No.:116/42/82-ALC4/2011**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01151/AM12/	RLA File :09/24/040/00369/AM12/	Lic.No/Date:0910049648 09.11.2011	Defer Date:17

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/157/2012-PI (Norms) dated 5.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DEXTROMETHORPHAN HBR	1 kg	1.	N-FORMAL OCTABASE	1.35 kg/kg
		2.	PHOSPHORUS PENTOXIDE	1.30 kg/kg
		3.	HYDROBROMIC ACID	0.66 kg/kg
		4.	METHANOL	1.60 kg/kg

RA concerned may take further necessary action as per above decision of NC

81	**Case No.:109/42/82-ALC4/2011**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01144/AM12/	RLA File :22/24/040/00063/AM12/	Lic.No/Date:2210012169 18.11.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals			

82	**Case No.:110/42/82-ALC4/2011**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01145/AM12/	RLA File :22/24/040/00062/AM12/	Lic.No/Date:2210012168 18.11.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals			

83	**Case No.:123/42/82-ALC4/2011**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01158/AM12/	RLA File :22/24/040/00064/AM12/	Lic.No/Date:2210012170 18.11.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals			

84	**Case No.:107/42/82-ALC4/2011**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01142/AM12/	RLA File :22/24/040/00065/AM12/	Lic.No/Date:2210012195 22.11.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals			

85	**Case No.:70/42/82-ALC4/2011**	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01105/AM12/	RLA File :07/24/040/00314/AM12/	Lic.No/Date:0710084171 23.11.2011	Defer Date:09.08.2012
	Decision : It was decided to defer the case for 09.08.2012 for comments of Department of C&PC.			

	Case No.:49/42/82-ALC4/2011	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01084/AM12/	RLA File :03/94/040/00746/AM12/	Lic.No/Date:0310667256 25.11.2011	Defer Date:17.07.2012
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/134/2012-PI (Norms) dated 04.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

86

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DORZOLAMIDE HYDROCHLORIDE + TIMOLOL MALEATE OPHTHALMIC SOLUTION-10ML.	No	1.	TIMOLOL MALEATE	69.36mg/10 ml pack

RA concerned may take further necessary action as per above decision of NC

87	**Case No.:1/37/82-ALC4/2011**	Party Name:THERMAX LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
	HQ File :01/82/050/00983/AM12/	RLA File :31/83/040/00157/AM12/	Lic.No/Date:3110051627 28.11.2011	Defer Date09.08.2012
	Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to remind the firm to furnish the requisite information required by Deptt. of C&PC vide their letter dated 24.02.2012. It has also been decided that if no information is received within 15 days from receipt of this minutes, the case would be closed. Accordingly, case was deferred for 09.08.2012.			

88	**Case No.:48/42/82-ALC4/2011**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01083/AM12/	RLA File :03/94/040/00732/AM12/	Lic.No/Date:0310667625 28.11.2011	Defer Date:09.08.2012
	Decision : It was decided to defer the case for 09.08.2012 for comments of Department of Pharmaceuticals.			

89	**Case No.:15/42/82-ALC4/2011**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01050/AM12/	RLA File :03/95/040/00633/AM12/	Lic.No/Date:0310667687 29.11.2011	Defer Date:09.08.2012
	Decision : It was decided to defer the case for 09.08.2012 for comments of Department of Pharmaceuticals.			

90	**Case No.:2/37/82-ALC4/2011**	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00984/AM12/	RLA File :03/95/040/00667/AM12/	Lic.No/Date:0310667832 29.11.2011	Defer Date:09.08.2012
	Decision : It was decided to defer the case for 09.08.2012 for comments of Department of Pharmaceuticals.			

91	**Case No.:3/37/82-ALC4/2011**	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00985/AM12/	RLA File :03/95/040/00538/AM12/	Lic.No/Date:0310668193 30.11.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/89/2012-PI (Norms) dated 05.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Capecitabine	1 kg	1.	5 fluoro cytosine	0.553 kg/kg
		2.	123Tri-O-acetyl-5-Deoxy-B-D-Ribofuranose/1,2,3-tri-o-acetyl-5-deoxy-B-D-ribofuranose	1.11 kg/kg
		3.	Dichloromethane	4.128 kg/kg
		4.	Stannic chloride (anhydrous)	1.11 kg/kg
		5.	Isopropanol	0.384 kg/kg
		6.	N Pentyl Chloroformate	1.122 kg/kg
		7.	Ethyl acetate	0.738 kg/kg

RA concerned may take further necessary action as per above decision of NC

92	**Case No.:47/42/82-ALC4/2011**	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01082/AM12/	RLA File :03/94/040/00771/AM12/	Lic.No/Date:0310668492 02.12.2011	Defer Date:09.08.2012
	Decision : It was decided to defer the case for 09.08.2012 for comments of Department of Pharmaceuticals.			

93	**Case No.:2/38/82-ALC4/2011**	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00988/AM12/	RLA File :03/94/040/00700/AM12/	Lic.No/Date:0310669242 07.12.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

94	**Case No.:33/51/82-ALC4/2011**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01426/AM12/	RLA File :09/24/040/00412/AM12/	Lic.No/Date:0910050064 07.12.2011	Defer Date: 09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

95	**Case No.:118/42/82-ALC4/2011**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01153/AM12/	RLA File :22/24/040/00074/AM12/	Lic.No/Date:2210012275 08.12.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

96	**Case No.:121/42/82-ALC4/2011**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01156/AM12/	RLA File :22/24/040/00072/AM12/	Lic.No/Date:2210012273 08.12.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

97	**Case No.:134/42/82-ALC4/2011**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01169/AM12/	RLA File :22/24/040/00073/AM12/	Lic.No/Date:2210012274 08.12.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

98	**Case No.:44/42/82-ALC4/2011**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01079/AM12/	RLA File :05/23/040/00338/AM12/	Lic.No/Date:0510310570 08.12.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

99	**Case No.:62/46/82-ALC4/2011**	Party Name:WINTAC LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01278/AM12/	RLA File :07/24/040/00349/AM12/	Lic.No/Date:0710084493 08.12.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

100	**Case No.:53/3/82-ALC4/2012**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00057/AM13/	RLA File :09/24/040/00408/AM12/	Lic.No/Date:0910050137 09.12.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

	Case No.:6/38/82-ALC4/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered**
	HQ File :01/82/050/00092/AM12/	RLA File :03/04/040/00776/AM12/	Lic.No/Date:0310660794	Defer

	HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date:09.08.2012
101	**Decision :** In the light of written comments for Department of Pharmaceutical received vide their U.O. No.35011/86/2012-PI(Norms) dated 4.07.2012, it was decided to call from the firm the following information within 15 days from receipt of this minutes: a) Average content of Strychnine and Brucine in the imported Nux -Vomica seeds alongwith certificate of Analysis furnished by foreign supplier. b) Process loss in terms of Active Ingredient during each operation. c) Recovery and sale-value of bye-product i.e. Brucine in the process. Accordingly, case was deferred for 09.08.2012.			

102	**Case No.:56/42/82-ALC4/2011**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01091/AM12/	RLA File :05/24/040/00306/AM12/	Lic.No/Date:0510311115 13.12.2011	Defer Date:17.07.2012

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/96/2012-PI (Norms) dated 4.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v1 as per SION A-2263 on pro-rata basis for raw material of export product 'Clarithromycin':

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Carbomer Granules 27.5% / 28%	1 kg	1.	Carbopol 974P	0.20 kg/kg
		2.	Clarithromycin OR Its raw materials as per SION A-2263 on pro-rata basis	0.2777

RA concerned may take further necessary action as per above decision of NC

103	**Case No.:66/42/82-ALC4/2011**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01101/AM12/	RLA File :03/94/040/00675/AM12/	Lic.No/Date:0310670342 13.12.2011	Defer Date:17.07.2012

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/151/2012-PI (Norms) dated 9.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PAROXETINE HYDROCHLORIDE HEMIHYDRATE	1 kg	1.	(-) Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl piperidine	0.9511 kg/kg
		2.	Sesamol	0.55 kg/kg
		3.	Dimethyl Sulfoxide	2.9293 kg/kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:71/42/82-ALC4/2011	Party Name:M/S. ZEST PHARMA	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**

104	HQ File :01/82/050/01106/AM12/	RLA File :11/21/040/00086/AM12/	Lic.No/Date:1110026373 14.12.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

105	**Case No.:5/44/82-ALC4/2011**	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01177/AM12/	RLA File :05/23/040/00349/AM12/	Lic.No/Date:0510311823 20.12.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

106	**Case No.:23/3/82-ALC4/2012**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00027/AM13/	RLA File :09/24/040/00434/AM12/	Lic.No/Date:0910050371 22.12.2011	Defer Date:09.08.2012
	Decision : In the light of written comments of Department of Chemical and Petrochemicals received vide their OM No.46011/77/2012-PC.II dated 26.06.2012, it was decided to remind the firm to furnish the following information as equired by Deptt. of Chemical and Petrochemical vide their letter dated 26.06.2012 within 15 days from receipt of this minutes 1. Technical specifications, specific chemical name,% composition (by weight) and product catalogue of export product i.e. C884083 – Capped 0.09 IV BIFUNCTIONAL PRO along with specific end use/application and the copy of export order may be furnished, 2. Technical specifications, specific chemical names, % composition (by weight) product catalogue of import product i.e. MX 90/SA 90 and the copy of proforma invoice may be furnished. 3. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. 4. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished. 5. Complete material balance indicating input and output material at each stage of manufacturing process. 6. Authentic/standard technical literature in support of the requirement of raw material for the export product under reference. 7. Details of production of export product under reference and corresponding consumption of raw material in the year 2009-10, 2010-11 and 2011-12 duly certified by CA may be furnished if the production has not commenced in the past, the details from commencement of production to be certified by CA. Accordingly, case was deferred for 09.08.2012.			

107	**Case No.:79/4/82-ALC4/2012**	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00159/AM13/	RLA File :05/23/040/00364/AM12/	Lic.No/Date:0510312169 22.12.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

108	**Case No.:2/44/82-ALC4/2011**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01174/AM12/	RLA File :05/23/040/00346/AM12/	Lic.No/Date:0510312327 26.12.2011	Defer Date:
	Decision: Committee considered case as per agenda and in light of earlier decision taken in 11/82 meeting held on 19.06.2012 and in consultation with technical authority			

present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
GCTA Powder	1 kg	1.	GCLE	1.282 kg/kg
		2.	TRIPHENYL PHOSPHINE	0.726 kg/kg
		3.	4-Methyl,5-Formyl Thiazol	0.769 kg/kg
		4.	PROPAN-1-ol	2.40 kg/kg
		5.	CHLOROFORM	4.27 kg/kg
		6.	SODIUM IODIDE	0.41 kg/kg
		7.	METHANOL	1.918 kg/kg
		8.	Potassium Meta Bisulphite	2.353 kg/kg

RA concerned may take further necessary action as per above decision of NC

109	**Case No.:52/3/82-ALC4/2012**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00056/AM13/	RLA File :09/24/040/00448/AM12/	Lic.No/Date:0910050442 27.12.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

110	**Case No.:11/3/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00015/AM13/	RLA File :09/24/040/00460/AM12/	Lic.No/Date:0910050479 29.12.2011	Defer Date:09.08.2012
	Decision : : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC			

111	**Case No.:12/3/82-ALC4/2012**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00016/AM13/	RLA File :09/24/040/00450/AM12/	Lic.No/Date:0910050474 29.12.2011	Defer Date:09.08.2012
	Decision : : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

112	**Case No.:38/3/82-ALC4/2012**	Party Name:BROOKS LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012	**Status:Deffered and**

112	**Case No.:58/3/82-ALC4/2012**	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 29.12.2011	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

113	**Case No.:57/3/82-ALC4/2012**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00061/AM13/	RLA File :08/24/040/00224/AM12/	Lic.No/Date:0810107290 02.01.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/ / 2012-Ch.II dated 30.05.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Methoxyphenyl Acetic Acid White Powder	1 kg	1.	Para Cresol Clear Colourless Liquid	1.501 kg/kg

RA concerned may take further necessary action as per above decision of NC

114	**Case No.:13/3/82-ALC4/2012**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600 03.01.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

115	**Case No.:11/42/82-ALC4/2011**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01045/AM12/	RLA File :03/95/040/00708/AM12/	Lic.No/Date:0310674669 04.01.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

116	**Case No.:29/51/82-ALC4/2011**	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01422/AM12/	RLA File :09/24/040/00445/AM12/	Lic.No/Date:0910050604 04.01.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

117	**Case No.:35/42/82-ALC4/2011**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01070/AM12/	RLA File :31/83/040/00154/AM12/	Lic.No/Date:3110052272 06.01.2012	Defer Date:09.08.2012

			06.01.2012	Date09.08.2012

Decision : In the light of written comments of Department of Chemical and Petrochemicals received vide their OM No.14010/36/2012-Ch.II dated 04.05.2012 it was decided

to remind the firm to furnish the following information as required by Deptt. of Chemical and Petrochemical vide their letter dated 04.05.2012 within 15 days from receipt of this minutes

1. Authentic /printed technical literature in support of % Yield or norms applied for import.
2. Compete material balance .
3. Justification for import of items such as Sulphuric Acid and Hydrochloric Acid 30%.
4. Quantity of solvents charged, recovered and loss in process for per kg of export item alongwith justification.
5. Production of export item in the past 3 years and corresponding consumption of each input certified by Chartered Accountant.

Accordingly, case was deferred for 09.08.2012.

118	**Case No.:36/46/82-ALC4/2011**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01252/AM12/	RLA File :03/94/040/00826/AM12/	Lic.No/Date:0310675431 09.01.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/37/2012-Ch.II dated 25.05.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Propyl Paraben	1 kg	1.	Para Hydroxy Benzoic Acid	0.850 kg/kg
		2.	N- Propanol	0.500 kg/kg

RA concerned may take further necessary action as per above decision of NC

119	**Case No.:40/3/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deferred**
	HQ File :01/82/050/00044/AM13/	RLA File :09/24/040/00490/AM12/	Lic.No/Date:0910050743 12.01.2012	Defer Date:09.08.2012

Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.

120	**Case No.:34/51/82-ALC4/2011**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01427/AM12/	RLA File :09/24/040/00451/AM12/	Lic.No/Date:0910050775 13.01.2012	Defer Date:09.08.2012

Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..

121	**Case No.:58/46/82-ALC4/2011**	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01274/AM12/	RLA File :03/95/040/00710/AM12/	Lic.No/Date:0310676568	Defer Date:

HQ File :01/82/050/01274/AM12/	RLA File :05/95/040/00710/AM12/	Lic.No/Date:0510070568 13.01.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/37/2012-Ch.II dated 25.05.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phenoxy Ethanol (SSL & AF)	1 kg	1. 2.	Phenol Ethylene Oxide	0.690 kg/kg 0.320 kg/kg

RA concerned may take further necessary action as per above decision of NC

122	**Case No.:65/46/82-ALC4/2011**	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01281/AM12/	RLA File :05/23/040/00390/AM12/	Lic.No/Date:0510314514 13.01.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No.14010/38/2011-ChII dated 26.03.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloropyridine	1 kg	1.	Alumino Silicate Catalyst	0.019 kg/kg
		2.	Ethyl Alcohol (Denatured)	2.325 kg/kg
		3.	Methanol	1. kg/kg
		4.	Caustic Soda	1.400 kg/kg

RA concerned may take further necessary action as per above decision of NC

123	**Case No.:3/43/82-ALC4/2011**	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01172/AM12/	RLA File :31/83/040/00210/AM12/	Lic.No/Date:3110052542 19.01.2012	Defer Date:09.08.2012

Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.

124	**Case No.:1/44/82-ALC4/2011**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01173/AM12/	RLA File :31/83/040/00213/AM12/	Lic.No/Date:3110052544 20.01.2012	Defer Date:09.08.2012

	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

125	**Case No.:20/1/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01462/AM12/	RLA File :09/24/040/00515/AM12/	Lic.No/Date:0910050977 25.01.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

126	**Case No.:23/51/82-ALC4/2011**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01416/AM12/	RLA File :22/24/040/00084/AM12/	Lic.No/Date:2210012473 25.01.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

127	**Case No.:45/49/82-ALC4/2011**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01354/AM12/	RLA File :08/24/040/00237/AM12/	Lic.No/Date:0810108168 27.01.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

128	**Case No.:35/3/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00039/AM13/	RLA File :09/24/040/00532/AM12/	Lic.No/Date:0910051038 31.01.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

129	**Case No.:39/3/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00043/AM13/	RLA File :09/24/040/00528/AM12/	Lic.No/Date:0910051037 31.01.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

130	**Case No.:56/3/82-ALC4/2012**	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

131	**Case No.:1/51/82-ALC4/2011**	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:13/82-ALC4/2012	**Status:Deffered and**

			17.07.2012	**Re-indexed**
	HQ File :01/82/050/01394/AM12/	RLA File :05/24/040/00383/AM12/	Lic.No/Date:0510316017 01.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

132	**Case No.:14/3/82-ALC4/2012**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00018/AM13/	RLA File :09/24/040/00531/AM12/	Lic.No/Date:0910051058 01.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

133	**Case No.:15/3/82-ALC4/2012**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00019/AM13/	RLA File :09/24/040/00516/AM12/	Lic.No/Date:0910051056 01.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals.			

134	**Case No.:5/3/82-ALC4/2012**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00009/AM13/	RLA File :09/24/040/00519/AM12/	Lic.No/Date:0910051057 01.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

135	**Case No.:28/3/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

136	**Case No.:37/3/82-ALC4/2012**	Party Name:ORTIN LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00041/AM13/	RLA File :09/24/040/00492/AM12/	Lic.No/Date:0910051112 03.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

137	**Case No.:4/3/82-ALC4/2012**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114 03.02.2012	Defer Date:09.08.2012

	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..

138	**Case No.:30/51/82-ALC4/2011**	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01423/AM12/	RLA File :09/24/040/00427/AM12/	Lic.No/Date:0910051118 06.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

139	**Case No.:40/49/82-ALC4/2011**	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/01349/AM12/	RLA File :08/24/040/00257/AM12/	Lic.No/Date:0810108455 06.02.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/4/2012-Ch.II dated 05.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Citric Acid Anhydrous USP/Kosher	1 kg	1.	Citric Acid Anhydrous	1.01 kg/kg

RA concerned may take further necessary action as per above decision of NC

140	**Case No.:16/3/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00020/AM13/	RLA File :09/24/040/00491/AM12/	Lic.No/Date:0910051149 07.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

141	**Case No.:22/3/82-ALC4/2012**	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00026/AM13/	RLA File :09/24/040/00539/AM12/	Lic.No/Date:0910051156 08.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

142	**Case No.:40/51/82-ALC4/2011**	Party Name:QUANTUM DRUGS & CHEMICALS	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01433/AM12/	RLA File :35/24/040/00037/AM12/	Lic.No/Date:3510037427 08.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

143	**Case No.:29/3/82-ALC4/2012**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00033/AM13/	RLA File :09/24/040/00521/AM12/	Lic.No/Date:0910051178 09.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

144	**Case No.:30/3/82-ALC4/2012**	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00034/AM13/	RLA File :09/24/040/00529/AM12/	Lic.No/Date:0910051204 10.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

145	**Case No.:43/3/82-ALC4/2012**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00047/AM13/	RLA File :22/24/040/00087/AM12/	Lic.No/Date:2210012518 10.02.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

146	**Case No.:17/3/82-ALC4/2012**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00021/AM13/	RLA File :09/24/040/00563/AM12/	Lic.No/Date:0910051235 13.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

147	**Case No.:18/8/82-ALC4/2012**	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00210/AM13/	RLA File :56/24/040/00001/AM12/	Lic.No/Date:5610000024 13.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

148	**Case No.:21/3/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00025/AM13/	RLA File :09/24/040/00561/AM12/	Lic.No/Date:0910051230 13.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

	Case No.:26/3/82-ALC4/2012	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**

149	HQ File :01/82/050/00030/AM13/	RLA File :09/24/040/00559/AM12/	Lic.No/Date:0910051239 13.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

150	**Case No.:33/3/82-ALC4/2012**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00037/AM13/	RLA File :03/95/040/00944/AM12/	Lic.No/Date:0310681637 13.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

151

Case No.:36/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
HQ File :01/82/050/00040/AM13/	RLA File :09/24/040/00555/AM12/	Lic.No/Date:0910051231 13.02.2012	Defer Date:

Decision: Committee considered case as per agenda and in light of earlier decision taken in 24/82 meeting held on 14.09.2010 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin	1 kg	1.	Butanoic Acid 2,2-Dimethyl-1,2,3,7,8,8a-Hexahydro-3,7-Dimethyl-8-(2-(Tetrahydro-4-Hydroxy-6-oxo-2H-pyran-2-yl)Ethyl)-1-Naphthalenyl Ester	1.288 kg
		2.	Acetone	2.77 kg
		3.	Cyclohexane	2.09 kg
		4.	Methanol	3.29 kg

RA concerned may take further necessary action as per above decision of NC.

152	**Case No.:20/3/82-ALC4/2012**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00024/AM13/	RLA File :09/24/040/00550/AM12/	Lic.No/Date:0910051247 14.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

153	**Case No.:27/3/82-ALC4/2012**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00031/AM13/	RLA File :09/24/040/00549/AM12/	Lic.No/Date:0910051246 14.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

154	**Case No.:34/3/82-ALC4/2012**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00038/AM13/	RLA File :03/95/040/00940/AM12/	Lic.No/Date:0310681874 14.02.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/62/2010-Ch.II dated 13.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
SUR-742 [1,2,4]Triazolo[1,5-a]pyridine-6-carbonitrile,8-[[2-(dibutylamino)-4-phenyl-5-thiazolyl]imino]-2-(1-ethylpentyl)-5,8-dihydro-7-methyl-5-oxo.	1 kg	1.	2-Ethylhexanoic Acid	2.395 kg/kg
		2.	Hydrazine Hydrate 99-100%	0.707 kg/kg
		3.	Ethyl Cyano Acetate	1.757 kg/kg
		4.	3-Amino Crotononitrile	1.625 kg/kg
		5.	Triethylamine	1.396 kg/kg
		6.	Thiourea	1.792 kg/kg
		7.	Acetone	4.450 kg/kg
		8.	Sodium Hydroxide Pellets	22.500 kg/kg
		9.	Methylene Di-Chloride	6.564 kg/kg
		10.	Sulfolane	2.268 kg/kg
		11.	BOC anhydride(Di Tertbutyl Di Carbonate) (DI BOC)	1.902 kg/kg
		12.	THF (Tetrahydrofuran)	3.800 kg/kg
		13.	N-Heptane	6.365 kg/kg
		14.	Triflic Acid (Trifluoromethane Sulfonic Acid)	1.425 kg/kg
		15.	Trifluoro Acetic Acid	2.850 kg/kg
		16.	2-Methyl Tetra Hydro Furan	2.860 kg/kg

RA concerned may take further necessary action as per above decision of NC

155	**Case No.:46/1/82-ALC4/2012**	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01488/AM12/	RLA File :34/24/040/00246/AM12/	Lic.No/Date:3410033224 14.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

156	**Case No.:55/4/82-ALC4/2012**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

157	**Case No.:87/4/82-ALC4/2012**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00167/AM13/	RLA File :09/24/040/00565/AM12/	Lic.No/Date:0910051324 16.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

158	**Case No.:1/48/82-ALC4/2011**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01308/AM12/	RLA File :03/94/040/01013/AM12/	Lic.No/Date:0310682488 17.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

159	**Case No.:2/48/82-ALC4/2011**	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01309/AM12/	RLA File :31/83/040/00228/AM12/	Lic.No/Date:3110053067 21.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

160	**Case No.:73/4/82-ALC4/2012**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00153/AM13/	RLA File :09/24/040/00552/AM12/	Lic.No/Date:0910051394 22.02.2012	Defer Date:09.08.20122
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

	Case No.:20/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**

161	HQ File :01/82/050/00100/AM13/	RLA File :03/94/040/01027/AM12/	Lic.No/Date:0310683207 23.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

162	**Case No.:26/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00106/AM13/	RLA File :03/94/040/01048/AM12/	Lic.No/Date:0310683210 23.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

163	**Case No.:67/4/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00147/AM13/	RLA File :09/24/040/00582/AM12/	Lic.No/Date:0910051412 23.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

164	**Case No.:14/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00094/AM13/	RLA File :03/94/040/01044/AM12/	Lic.No/Date:0310683238 24.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

165	**Case No.:15/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00095/AM13/	RLA File :03/94/040/01025/AM12/	Lic.No/Date:0310683234 24.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

166	**Case No.:16/4/82-ALC4/2012**	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deferred**
	HQ File :01/82/050/00096/AM13/	RLA File :03/94/040/00806/AM12/	Lic.No/Date:0310683249 24.02.2012	Defer Date:09.08.2012

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to remind the firm to furnish the following requisite information required by Deptt. of C&PC vide their letter dated 30.04.2012. It has also been decided that if no information is received within 15 days from receipt of this minutes, the case would be closed:

1. Technical literature indicating yield of 47%, very low in the reaction of 5-Nitro Isophthalic Acid with Methanol.
2. Production of 5-Nitro Isophthalic Acid Monomethyl Ester and corresponding consumption of 5- Nitro Isophthalic Acid for the last two years duly certified by Chartered Accountant.
3. Quantity of by-products recovered with their sales realization.

	Accordingly, case was deferred for 09.08.2012.

167	**Case No.:27/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00107/AM13/	RLA File :03/94/040/01049/AM12/	Lic.No/Date:0310683243 24.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

168	**Case No.:57/4/82-ALC4/2012**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00137/AM13/	RLA File :03/94/040/01053/AM12/	Lic.No/Date:0310683382 24.02.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/20/2012-Ch.II dated 05.06.2012 and in consultation with technical authority present in meeting, and decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ASTROLIDE (DEP/IPM/BB/DPG) (AstrolideinDiethylphthalate/IsopropylMyristate/BenzylBenzoate/ DipropyleneGlycol) (Content 62.5%)	1 kg	1.	ISOAMYLENE	0.380 kg/kg
		2.	PROPYLENE OXIDE	0.280 kg/kg
		3.	ALPHA METHYL STYRENE	0.500 kg/kg
		4.	PARAFORMALDEHYDE	0.088 kg/kg

RA concerned may take further necessary action as per above decision of NC

169	**Case No.:6/4/82-ALC4/2012**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00086/AM13/	RLA File :03/95/040/00935/AM12/	Lic.No/Date:0310683346 24.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

170	**Case No.:8/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00088/AM13/	RLA File :03/94/040/01024/AM12/	Lic.No/Date:0310683229 24.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

171	**Case No.:3/51/82-ALC4/2011**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01396/AM12/	RLA File :05/24/040/00430/AM12/	Lic.No/Date:0510318656 27.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

172	**Case No.:63/4/82-ALC4/2012**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00143/AM13/	RLA File :09/24/040/00553/AM12/	Lic.No/Date:0910051453 27.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

173	**Case No.:76/3/82-ALC4/2012**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00080/AM13/	RLA File :29/24/040/00005/AM12/	Lic.No/Date:2910016544 27.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

174	**Case No.:66/4/82-ALC4/2012**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00146/AM13/	RLA File :07/24/040/00479/AM12/	Lic.No/Date:0710086622 28.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

175	**Case No.:69/3/82-ALC4/2012**	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00073/AM13/	RLA File :52/24/040/00047/AM12/	Lic.No/Date:5210037956 28.02.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/45/2012-Ch.II dated 04.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Carbethoxy Amino-5-Naphthol-7-Sulfonic Acid	1 kg	1.	J Acid	0.904 kg/kg
		2.	Ethyl Chloro Formate	0.530 kg/kg

RA concerned may take further necessary action as per above decision of NC

176	**Case No.:83/4/82-ALC4/2012**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00163/AM13/	RLA File :07/24/040/00477/AM12/	Lic.No/Date:0710086624 28.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

177	**Case No.:88/4/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00168/AM13/	RLA File :09/24/040/00601/AM12/	Lic.No/Date:0910051490 28.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

178	**Case No.:89/4/82-ALC4/2012**	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00169/AM13/	RLA File :09/24/040/00575/AM12/	Lic.No/Date:0910051501 28.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

179	**Case No.:10/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00090/AM13/	RLA File :03/94/040/01037/AM12/	Lic.No/Date:0310684068 29.02.2012	Defer Date09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

180	**Case No.:11/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00091/AM13/	RLA File :03/94/040/00704/AM12/	Lic.No/Date:0310683822 29.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

181	**Case No.:18/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00098/AM13/	RLA File :03/94/040/01036/AM12/	Lic.No/Date:0310684082 29.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

	Case No.:21/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012	**Status:Deffered and**

			17.07.2012	**Re-indexed**
182	HQ File :01/82/050/00101/AM13/	RLA File :03/94/040/01059/AM12/	Lic.No/Date:0310684071 29.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

183	**Case No.:22/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

184	**Case No.:31/3/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00035/AM13/	RLA File :03/94/040/01052/AM12/	Lic.No/Date:0310684086 29.02.2012	Defer Date:09.08.20122
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

185	**Case No.:32/3/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

186	**Case No.:24/4/82-ALC4/2012**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00104/AM13/	RLA File :03/94/040/01071/AM12/	Lic.No/Date:0310684364 01.03.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

187	**Case No.:65/3/82-ALC4/2012**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00069/AM13/	RLA File :04/24/040/00322/AM12/	Lic.No/Date:0410134302 01.03.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

188	**Case No.:18/3/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00022/AM13/	RLA File :03/94/040/01026/AM12/	Lic.No/Date:0310684482	Defer

			02.03.2012	Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

189	**Case No.:19/3/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00023/AM13/	RLA File :03/94/040/01095/AM12/	Lic.No/Date:0310684494 02.03.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

190	**Case No.:19/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00099/AM13/	RLA File :03/94/040/01081/AM12/	Lic.No/Date:0310684500 02.03.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

191	**Case No.:23/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00103/AM13/	RLA File :03/94/040/01085/AM12/	Lic.No/Date:0310684507 02.03.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

192	**Case No.:25/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00105/AM13/	RLA File :03/94/040/01078/AM12/	Lic.No/Date:0310684488 02.03.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

193	**Case No.:42/3/82-ALC4/2012**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00046/AM13/	RLA File :22/24/040/00088/AM12/	Lic.No/Date:2210012586 02.03.2012	Defer Date:09.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..			

	Case No.:58/4/82-ALC4/2012	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00138/AM13/	RLA File :03/94/040/01090/AM12/	Lic.No/Date:0310684606 02.03.2012	Defer Date:
	Decision : Committee considered case as per agenda and, in light of written comments forwarded by Deptt. of C&PC, vide their U.O.No. 14010/20/2012-Ch.II, dated			

194

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/20/2012-Ch.II dated 05.06.2012 and in consultation with technical authority present in meeting, and decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ASTROLIDE (DEP/IPM/BB/DPG) (AstrolideinDiethylphthalate/IsopropylMyristate/BenzylBenzoate/ DipropyleneGlycol)	1 kg	1.	ISOAMYLENE	0.380 kg/kg
		2.	PROPYLENE OXIDE	0.280 kg/kg
		3.	ALPHA METHYL STYRENE	0.500 kg/kg

RA concerned may take further necessary action as per above decision of NC

195

Case No.:74/4/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00154/AM13/	RLA File :09/24/040/00597/AM12/	Lic.No/Date:0910051589 02.03.2012	Defer Date:09.08.2012

Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..

196

Case No.:75/3/82-ALC4/2012	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00079/AM13/	RLA File :52/24/040/00050/AM12/	Lic.No/Date:5210037982 02.03.2012	Defer Date:09.08.2012

Decision : Committee decided to defer case for 09.08.2012 for comments of Department of Pharmaceuticals..

197

Case No.:1/7/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
HQ File :01/82/050/00185/AM13/	RLA File :03/94/040/01068/AM12/	Lic.No/Date:0310684840 05.03.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/157/2011-Ch.II dated 09.04..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DISODIUM MANGANESE EDTA Mn Content 12.5% (+/- 0.5%)	1 kg	1.	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.690 kg/kg

RA concerned may take further necessary action as per above decision of NC

198	**Case No.:30/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/01096/AM12/	Lic.No/Date:0310684923 05.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

199	**Case No.:33/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deferred**
	HQ File :01/82/050/00113/AM13/	RLA File :03/94/040/01099/AM12/	Lic.No/Date:0310684919 05.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

200	**Case No.:33/8/82-ALC4/2012**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00225/AM13/	RLA File :04/24/040/00323/AM12/	Lic.No/Date:0410134426 05.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

201	**Case No.:34/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

202	**Case No.:71/4/82-ALC4/2012**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00151/AM13/	RLA File :07/24/040/00492/AM12/	Lic.No/Date:0710086777 05.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

203	**Case No.:1/4/82-ALC4/2012**	Party Name:BELCO PHARMA	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00081/AM13/	RLA File :05/23/040/00485/AM12/	Lic.No/Date:0510319713 06.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

	Case No.:28/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012	**Status:Deffered and**

			17.07.2012	**Re-indexed**
204	HQ File :01/82/050/00108/AM13/	RLA File :03/94/040/01102/AM12/	Lic.No/Date:0310684966 06.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

205	**Case No.:29/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

206	**Case No.:31/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00111/AM13/	RLA File :03/94/040/01101/AM12/	Lic.No/Date:0310684973 06.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

207	**Case No.:32/4/82-ALC4/2012**	Party Name: KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00112/AM13/	RLA File :03/94/040/00919/AM12/	Lic.No/Date:0310684979 06.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

208	**Case No.:41/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00121/AM13/	RLA File :03/94/040/01105/AM12/	Lic.No/Date:0310684976 06.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

209	**Case No.:51/3/82-ALC4/2012**	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00055/AM13/	RLA File :34/24/040/00268/AM12/	Lic.No/Date:3410033468 06.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

210	**Case No.:60/3/82-ALC4/2012**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00064/AM13/	RLA File :05/24/040/00436/AM12/	Lic.No/Date:0510319553 06.03.2012	Defer Date: 16.08.2012

	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

211	**Case No.:66/3/82-ALC4/2012**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00070/AM13/	RLA File :05/23/040/00466/AM12/	Lic.No/Date:0510319662 06.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

212	**Case No.:68/3/82-ALC4/2012**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00072/AM13/	RLA File :05/23/040/00446/AM12/	Lic.No/Date:0510319653 06.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

213	**Case No.:73/3/82-ALC4/2012**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00077/AM13/	RLA File :05/23/040/00464/AM12/	Lic.No/Date:0510319671 06.03.2012	Defer Date:

Decision: Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 05.06.2012 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
GCTA Powder	1 kg	1.	GCLE	1.282 kg/kg
		2.	TRIPHENYL PHOSPHINE	0.726 kg/kg
		3.	4-Methyl,5-Formyl Thiazol	0.769 kg/kg
		4.	PROPAN-1-ol	2.40 kg/kg
		5.	CHLOROFORM	4.27 kg/kg
		6.	SODIUM IODIDE	0.41 kg/kg
		7.	METHANOL	1.918 kg/kg
		8.	Potassium Meta Bisulphite	2.353 kg/kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:86/4/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**

		LIMITED	17.07.2012	**Re-indexed**
214	HQ File :01/82/050/00166/AM13/	RLA File :09/24/040/00569/AM12/	Lic.No/Date:0910051621 06.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

215	**Case No.:31/51/82-ALC4/2011**	Party Name:THERMAX LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01424/AM12/	RLA File :31/83/040/00214/AM12/	Lic.No/Date:3110053318 07.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

216	**Case No.:54/3/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00058/AM13/	RLA File :08/24/040/00286/AM12/	Lic.No/Date:0810109496 07.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

217	**Case No.:6/3/82-ALC4/2012**	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00010/AM13/	RLA File :34/24/040/00267/AM12/	Lic.No/Date:3410033486 07.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

218	**Case No.:61/4/82-ALC4/2012**	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

219	**Case No.:84/4/82-ALC4/2012**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00164/AM13/	RLA File :09/24/040/00598/AM12/	Lic.No/Date:0910051638 07.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

220	**Case No.:60/4/82-ALC4/2012**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00140/AM13/	RLA File :09/24/040/00606/AM12/	Lic.No/Date:0910051644 08.03.2012	Defer Date:16.08.2012

			08.03.2012	Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

221	**Case No.:62/4/82-ALC4/2012**	Party Name:MEDREICH LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00142/AM13/	RLA File :07/24/040/00500/AM12/	Lic.No/Date:0710086875 08.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

222	**Case No.:3/7/82-ALC4/2012**	Party Name:SIFLON DRUGS	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00187/AM13/	RLA File :09/24/040/00591/AM12/	Lic.No/Date:0910051650 09.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

223	**Case No.:44/3/82-ALC4/2012**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00048/AM13/	RLA File :08/24/040/00288/AM12/	Lic.No/Date:0810109505 09.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

224	**Case No.:16/11/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00283/AM13/	RLA File :09/24/040/00609/AM12/	Lic.No/Date:0910051695 12.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

225	**Case No.:39/8/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00231/AM13/	RLA File :09/24/040/00610/AM12/	Lic.No/Date:0910051696 12.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

226	**Case No.:41/51/82-ALC4/2011**	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01434/AM12/	RLA File :03/95/040/01030/AM12/	Lic.No/Date:0310685783 12.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

227	**Case No.:59/3/82-ALC4/2012**	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00063/AM13/	RLA File :05/23/040/00483/AM12/	Lic.No/Date:0510319858 12.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

228	**Case No.:2/7/82-ALC4/2012**	Party Name:XL LABORATORIES PVT LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00186/AM13/	RLA File :05/24/040/00412/AM12/	Lic.No/Date:0510319982 13.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

229	**Case No.:28/11/82-ALC4/2012**	Party Name:PERKIN LABORATORIES	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00295/AM13/	RLA File :09/24/040/00517/AM12/	Lic.No/Date:0910051719 13.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

230

Case No.:42/51/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
HQ File :01/82/050/01435/AM12/	RLA File :03/95/040/00861/AM12/	Lic.No/Date:0310686015 13.03.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/92/2011-Ch.II dated 12.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
META AMINO BENZO TRI FLUORIDE (MABTF)	1 kg	1.	BENZO TRI FLUORIDE (BTF)	1.13 kg/kg

RA concerned may take further necessary action as per above decision of NC

231	**Case No.:45/3/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00049/AM13/	RLA File :08/24/040/00290/AM12/	Lic.No/Date:0810109598 13.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

232	**Case No.:46/3/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00050/AM13/	RLA File :08/24/040/00291/AM12/	Lic.No/Date:0810109599 13.03.2012	Defer Date: 16.08.20
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

233	**Case No.:47/3/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00051/AM13/	RLA File :08/24/040/00285/AM12/	Lic.No/Date:0810109597 13.03.2012	Defer Date: 16.08.202
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

234	**Case No.:48/3/82-ALC4/2012**	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00052/AM13/	RLA File :34/24/040/00280/AM12/	Lic.No/Date:3410033547 13.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

235	**Case No.:51/4/82-ALC4/2012**	Party Name:MITHILA RASAYAN PVT.LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00131/AM13/	RLA File :03/95/040/01048/AM12/	Lic.No/Date:0310686042 13.03.2012	Defer Date:17.07.2012

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/6/2011-Ch.II dated 18.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Anisole	1 kg	1.	Anisole Crude	1.207 kg/kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:8/3/82-ALC4/2012	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00012/AM13/	RLA File :34/24/040/00277/AM12/	Lic.No/Date:3410033546 13.03.2012	Defer Date:17.07.2012

236

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/6/2011-Ch.II dated 18.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octanoyl Chloride Liquid	1 kg	1.	Caprylic Acid LIquid	0.925 kg/kg

RA concerned may take further necessary action as per above decision of NC

237

Case No.:38/11/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00305/AM13/	RLA File :09/24/040/00501/AM12/	Lic.No/Date:0910051737 14.03.2012	Defer Date:16.08.2012

Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..

238

Case No.:47/4/82-ALC4/2012	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
HQ File :01/82/050/00127/AM13/	RLA File :03/94/040/01124/AM12/	Lic.No/Date:0310686297 14.03.2012	Defer Date:

Decision : Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/20/2012-Ch.II dated 05.06.2012 and in consultation with technical authority present in meeting, and decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Q	Sl.No.	Import items	Qty. allowed
ASTROLIDE (DEP/IPM/BB) AstrolideinDiethylPhthalate/IsopropylMyristate/ BenzylBenzoate Astrolide content:62.5%min)	1 kg	1.	ISOAMYLENE	0.380 kg/kg
		2.	PROPYLENE OXIDE	0.280 kg/kg
		3.	ALPHA METHYL STYRENE	0.500 kg/kg
		4.	PARAFORMALDEHYDE	0.088 kg/kg

RA concerned may take further necessary action as per above decision of NC

Case No.:50/4/82-ALC4/2012	Party Name:MEHTA API PVT LTD	Meet No/Date:13/82-ALC4/2012	**Status:Deffered and**

			17.07.2012	**Re-indexed**
239	HQ File :01/82/050/00130/AM13/	RLA File :03/95/040/01050/AM12/	Lic.No/Date:0310686182 14.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

240	**Case No.:24/11/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00291/AM13/	RLA File :09/24/040/00627/AM12/	Lic.No/Date:0910051747 15.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

241	**Case No.:42/4/82-ALC4/2012**	Party Name:INDO AMINES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00122/AM13/	RLA File :03/94/040/00907/AM12/	Lic.No/Date:0310686386 15.03.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/81/2011-Ch.II dated 25.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
INDOEMUL TO 15	1 kg	1.	Tallow Amine	0.283 kg/kg
		2.	Ethylene Oxide	0.716 kg/kg

RA concerned may take further necessary action as per above decision of NC

242	**Case No.:43/4/82-ALC4/2012**	Party Name:INDO AMINES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00123/AM13/	RLA File :03/94/040/00897/AM12/	Lic.No/Date:0310686382 15.03.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/81/2011-Ch.II dated 25.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di Iso Butyl Carbinol	1 kg	1.	Di Iso Butyl Ketone	1.048 kg/kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:69/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**

243	HQ File :01/82/050/00149/AM13/	RLA File :08/24/040/00296/AM12/	Lic.No/Date:0810109744 15.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

244	**Case No.:7/7/82-ALC4/2012**	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00191/AM13/	RLA File :22/24/040/00089/AM12/	Lic.No/Date:2210012602 15.03.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/84/2012-PI (Norms) dated 05.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L- Proline Benzyl Ester Hydrochloride	1 kg	1.	L- Proline	0.60 kg/kg
		2.	Benzyl Alcohol	0.676 kg/kg

RA concerned may take further necessary action as per above decision of NC

245	**Case No.:70/3/82-ALC4/2012**	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00074/AM13/	RLA File :05/23/040/00490/AM12/	Lic.No/Date:0510320189 15.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

246	**Case No.:71/3/82-ALC4/2012**	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00075/AM13/	RLA File :05/23/040/00502/AM12/	Lic.No/Date:0510320188 15.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.			

247	**Case No.:72/3/82-ALC4/2012**	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00076/AM13/	RLA File :05/23/040/00482/AM12/	Lic.No/Date:0510320190 15.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

248	**Case No.:12/8/82-ALC4/2012**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00204/AM13/	RLA File :09/24/040/00594/AM12/	Lic.No/Date:0910051799 16.03.2012	Defer Date: 16.08.2012

	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..

249	**Case No.:38/8/82-ALC4/2012**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00230/AM13/	RLA File :09/24/040/00603/AM12/	Lic.No/Date:0910051798 16.03.2012	Defer 16.08.2012
	Decision: Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

250	**Case No.:39/11/82-ALC4/2012**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00306/AM13/	RLA File :09/24/040/00600/AM12/	Lic.No/Date:0910051800 16.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

251	**Case No.:43/11/82-ALC4/2012**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00310/AM13/	RLA File :09/24/040/00595/AM12/	Lic.No/Date:0910051797 16.03.2012	Defer Date16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

252	**Case No.:68/4/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00148/AM13/	RLA File :08/24/040/00294/AM12/	Lic.No/Date:0810109748 16.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

253	**Case No.:14/8/82-ALC4/2012**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00206/AM13/	RLA File :34/24/040/00286/AM12/	Lic.No/Date:3410033598 19.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

	Case No.:15/8/82-ALC4/2012	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00207/AM13/	RLA File :34/24/040/00284/AM12/	Lic.No/Date:3410033597 19.03.2012	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/49/2011-Ch.II dated 04.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as			

applied by firm whichever is lower:-

254

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Aluminium Sesqui chloride (EASC)	1 kg	1.	Aluminium Grit/Granules	0.140 kg/kg
Tri Ethyl Aluminium (TEAl)	1 kg	2.	Aluminium Grit/Granules	0.270 kg/kg

RA concerned may take further necessary action as per above decision of NC

255	**Case No.:21/8/82-ALC4/2012**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00213/AM13/	RLA File :34/24/040/00289/AM12/	Lic.No/Date:3410033599 19.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

256	**Case No.:6/52/82-ALC4/2011**	Party Name:EMBIO LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01441/AM12/	RLA File :03/94/040/01153/AM12/	Lic.No/Date:0310686846 19.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

257

Case No.:17/8/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
HQ File :01/82/050/00209/AM13/	RLA File :34/24/040/00283/AM12/	Lic.No/Date:3410033609 20.03.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/164/2011-Ch.II dated 12.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PROPOXY ETHYL CHLORIDE Clear Colourless Liquid Assay Min.99%	1 kg	1.	2- Propoxy Ethanol clear colourless liquid Assay: Min.99%	0.941 kg/kg

RA concerned may take further necessary action as per above decision of NC

258	**Case No.:40/8/82-ALC4/2012**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00232/AM13/	RLA File :07/24/040/00520/AM12/	Lic.No/Date:0710087119 20.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

259	**Case No.:49/4/82-ALC4/2012**	Party Name:EMBIO LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00129/AM13/	RLA File :03/94/040/01158/AM12/	Lic.No/Date:0310687036 20.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

260	**Case No.:6/8/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00198/AM13/	RLA File :09/24/040/00625/AM12/	Lic.No/Date:0910051820 20.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

261	**Case No.:17/4/82-ALC4/2012**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00097/AM13/	RLA File :03/94/040/01117/AM12/	Lic.No/Date:0310687376 21.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

262	**Case No.:19/8/82-ALC4/2012**	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00211/AM13/	RLA File :05/23/040/00487/AM12/	Lic.No/Date:0510320546 21.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

263	**Case No.:35/8/82-ALC4/2012**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00227/AM13/	RLA File :09/24/040/00632/AM12/	Lic.No/Date:0910051839 21.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

	Case No.:4/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**

			17.07.2012	**Re-indexed**
264	HQ File :01/82/050/00196/AM13/	RLA File :09/24/040/00631/AM12/	Lic.No/Date:0910051837 21.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

265	**Case No.:44/4/82-ALC4/2012**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00124/AM13/	RLA File :03/94/040/01139/AM12/	Lic.No/Date:0310687345 21.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

266	**Case No.:45/4/82-ALC4/2012**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00125/AM13/	RLA File :03/94/040/00988/AM12/	Lic.No/Date:0310687340 21.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

267	**Case No.:5/8/82-ALC4/2012**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00197/AM13/	RLA File :09/24/040/00623/AM12/	Lic.No/Date:0910051830 21.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

268	**Case No.:62/3/82-ALC4/2012**	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00066/AM13/	RLA File :05/24/040/00085/AM12/	Lic.No/Date:0510320612 21.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

269	**Case No.:63/3/82-ALC4/2012**	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00067/AM13/	RLA File :05/24/040/00447/AM12/	Lic.No/Date:0510320617 21.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

270	**Case No.:25/11/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00292/AM13/	RLA File :09/24/040/00638/AM12/	Lic.No/Date:0910051857 22.03.2012	Defer Date:16.08.2012

	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.

271	**Case No.:32/8/82-ALC4/2012**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00224/AM13/	RLA File :03/95/040/00950/AM12/	Lic.No/Date:0310687494 22.03.2012	Defer Date:09.08.2012
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to remind the firm the following information required by C&PC vide their letter dated 6.6.2012. It has also been decided that if no information is received within 15 days from receipt of this minutes, the case would be closed. 1 .Stagewise % yield on molecular weight basis alongwith justification. 2. Authentic /printed technical literature in support of yield or quantity of items applied for import. 3. Details of isomers /by products formed in the process and recovered in terms of quantity of value./ 4. Complete material balance with the formation of isomers. 5. Production of export item in the past 2 years and corresponding consumption of each input duly certified by Chartered Accountant. Accordingly, case was deferred for 09.08.2012.			

272	**Case No.:75/4/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00155/AM13/	RLA File :08/24/040/00292/AM12/	Lic.No/Date:0810110000 22.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

273	**Case No.:76/4/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

274	**Case No.:77/4/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00157/AM13/	RLA File :08/24/040/00304/AM12/	Lic.No/Date:0810109993 22.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

275	**Case No.:78/4/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00158/AM13/	RLA File :08/24/040/00303/AM12/	Lic.No/Date:0810109994 22.03.2012	Defer Date:16.08.2012

	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..

276	**Case No.:8/8/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00200/AM13/	RLA File :09/24/040/00641/AM12/	Lic.No/Date:0910051858 22.03.2012	Defer Date:16.08
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

277	**Case No.:82/4/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00162/AM13/	RLA File :08/24/040/00302/AM12/	Lic.No/Date:0810110002 22.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

278

Case No.:16/8/82-ALC4/2012	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
HQ File :01/82/050/00208/AM13/	RLA File :05/23/040/00518/AM12/	Lic.No/Date:0510320898 23.03.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/2/2010-Ch.II dated 17.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kanatol 1010 (Di-Propyl Heptyl Phthalate)	1 kg	1.	Propyl Heptanol	0.746 kg/kg
		2.	Phthalic Anhydride	0.350 kg/kg

RA concerned may take further necessary action as per above decision of NC

279

Case No.:20/8/82-ALC4/2012	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
HQ File :01/82/050/00212/AM13/	RLA File :05/23/040/00515/AM12/	Lic.No/Date:0510320894 23.03.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/2/2010-Ch.II dated 17.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

	Qty.			
Kanatol 1010 (Di-Propyl Heptyl Phthalate)	1 kg	1.	Propyl Heptanol	0.746 kg/kg
		2.	Phthalic Anhydride	0.350 kg/kg

RA concerned may take further necessary action as per above decision of NC

280	**Case No.:22/8/82-ALC4/2012**	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00214/AM13/	RLA File :34/24/040/00296/AM12/	Lic.No/Date:3410033661 23.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC			

281	**Case No.:81/4/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00161/AM13/	RLA File :08/24/040/00306/AM12/	Lic.No/Date:0810110029 23.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

282	**Case No.:4/11/82-ALC4/2012**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00271/AM13/	RLA File :09/24/040/00634/AM12/	Lic.No/Date:0910051870 26.03.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

283	**Case No.:9/8/82-ALC4/2012**	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00201/AM13/	RLA File :09/24/040/00621/AM12/	Lic.No/Date:0910051895 26.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

284	**Case No.:90/4/82-ALC4/2012**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00170/AM13/	RLA File :05/24/040/00468/AM12/	Lic.No/Date:0510321002 26.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

	Case No.:91/4/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012	**Status:Deffered and**

			17.07.2012	**Re-indexed**
285	HQ File :01/82/050/00171/AM13/	RLA File :05/24/040/00469/AM12/	Lic.No/Date:0510321003 26.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

286	**Case No.:25/8/82-ALC4/2012**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00217/AM13/	RLA File :03/94/040/01145/AM12/	Lic.No/Date:0310688061 27.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

287	**Case No.:10/8/82-ALC4/2012**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00202/AM13/	RLA File :09/24/040/00647/AM12/	Lic.No/Date:0910051921 28.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

288	**Case No.:11/8/82-ALC4/2012**	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00203/AM13/	RLA File :09/24/040/00636/AM12/	Lic.No/Date:0910051923 28.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

289	**Case No.:17/11/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00284/AM13/	RLA File :09/24/040/00646/AM12/	Lic.No/Date:0910051917 28.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

290	**Case No.:29/8/82-ALC4/2012**	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00221/AM13/	RLA File :03/94/040/01171/AM12/	Lic.No/Date:0310688368 28.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

	Case No.:7/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
291	HQ File :01/82/050/00199/AM13/	RLA File :09/24/040/00642/AM12/	Lic.No/Date:0910051920	Defer

			28.03.2012	Date:16.08..2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

292	**Case No.:45/8/82-ALC4/2012**	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00237/AM13/	RLA File :52/24/040/00054/AM12/	Lic.No/Date:5210038104 29.03.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/45/2011-Ch.II dated 12.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-(2-Chloro Ethylsulfonyl) Butyric Acid	1 kg	1.	Gamma Butyrolactone	0.651 kg/kg
		2.	2- Mercapto Ethanol	0.691 kg/kg

RA concerned may take further necessary action as per above decision of NC

293	**Case No.:46/8/82-ALC4/2012**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00238/AM13/	RLA File :34/24/040/00302/AM12/	Lic.No/Date:3410033744 29.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

294	**Case No.:9/11/82-ALC4/2012**	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00276/AM13/	RLA File :34/24/040/00298/AM12/	Lic.No/Date:3410033741 29.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

295	**Case No.:13/8/82-ALC4/2012**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00205/AM13/	RLA File :05/24/040/00470/AM12/	Lic.No/Date:0510321504 30.03.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

296	**Case No.:24/8/82-ALC4/2012**	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**

	HQ File :01/82/050/00216/AM13/	RLA File :03/94/040/00970/AM12/	Lic.No/Date:0310689107 30.03.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/55/2012-Ch.II dated 10.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ACSANTOL Min. purity 90%	1 kg	1.	Dihydromyrcene Min. Purity 90%	1.11 kg/kg

RA concerned may take further necessary action as per above decision of NC

297	**Case No.:26/8/82-ALC4/2012**	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status: Approved**
	HQ File :01/82/050/00218/AM13/	RLA File :03/94/040/00859/AM12/	Lic.No/Date:0310689105 30.03.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/55/2011-Ch.II dated 10.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tricyclodecanone Ketone Min. 93.50%	1 kg	1.	Dicyclopentadiene Min. 90%	1.15 kg/kg

RA concerned may take further necessary action as per above decision of NC

298	**Case No.:4/7/82-ALC4/2012**	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:16.08.2012

Decision : Committee decided to defer case for 09.08.2012 for comments of Department of C&PC.

299	**Case No.:17/13/82-ALC4/2012**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00352/AM13/	RLA File :09/24/040/00612/AM12/	Lic.No/Date:0910052045 03.04.2012	Defer Date:16.08.2012

Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.

300	**Case No.:18/13/82-ALC4/2012**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**

	HQ File :01/82/050/00353/AM13/	RLA File :09/24/040/00656/AM12/	Lic.No/Date:0910052044 03.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

301	**Case No.:19/13/82-ALC4/2012**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00354/AM13/	RLA File :09/24/040/00657/AM12/	Lic.No/Date:0910052043 03.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

302	**Case No.:2/3/82-ALC4/2012**	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00006/AM13/	RLA File :03/94/040/01167/AM12/	Lic.No/Date:0310689730 04.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

303	**Case No.:42/11/82-ALC4/2012**	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00309/AM13/	RLA File :07/24/040/00538/AM12/	Lic.No/Date:0710087487 04.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

304	**Case No.:31/8/82-ALC4/2012**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00223/AM13/	RLA File :03/95/040/01097/AM12/	Lic.No/Date:0310689889 09.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

305	**Case No.:34/8/82-ALC4/2012**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00226/AM13/	RLA File :22/24/040/00002/AM13/	Lic.No/Date:2210012699 09.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

306	**Case No.:48/11/82-ALC4/2012**	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00315/AM13/	RLA File :34/24/040/00282/AM12/	Lic.No/Date:3410033798 10.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

307	**Case No.:51/8/82-ALC4/2012**	Party Name:SHALINA LABORATORIES PVT. LTD.		**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00243/AM13/	RLA File :03/95/040/00001/AM13/	Lic.No/Date:0310690198 10.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

308	**Case No.:1/11/82-ALC4/2012**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00268/AM13/	RLA File :03/94/040/01138/AM12/	Lic.No/Date:0310690368 11.04.2012	Defer Date:16.08.2012
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to remind the firm to furnish the requisite information required by Deptt. of C&PC vide their letter dated 22.02.2012 within 15 days from receipt of this minutes. Accordingly, case was deferred for 16.08.2012			

309	**Case No.:5/7/82-ALC4/2012**	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00189/AM13/	RLA File :05/23/040/00543/AM12/	Lic.No/Date:0510322038 11.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

310	**Case No.:6/7/82-ALC4/2012**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00190/AM13/	RLA File :05/23/040/00526/AM12/	Lic.No/Date:0510322039 11.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

311	**Case No.:3/11/82-ALC4/2012**	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

312	**Case No.:3/8/82-ALC4/2012**	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00195/AM13/	RLA File :34/24/040/00009/AM13/	Lic.No/Date:3410033820 12.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

313	**Case No.:32/13/82-ALC4/2012**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00367/AM13/	RLA File :22/24/040/00003/AM13/	Lic.No/Date:2210012707 12.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

314	**Case No.:3/4/82-ALC4/2012**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00083/AM13/	RLA File :03/95/040/00928/AM12/	Lic.No/Date:0310690677 13.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

315	**Case No.:4/4/82-ALC4/2012**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00084/AM13/	RLA File :03/95/040/00016/AM13/	Lic.No/Date:0310690694 13.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

316

Case No.:52/8/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
HQ File :01/82/050/00244/AM13/	RLA File :03/95/040/00002/AM13/	Lic.No/Date:0310690688 13.04.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/60/2010-Ch.II dated 12.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MR-3 (TRI(DHMP)T) (1,4,6-TRI [(2,4-DIHYDROXY 3-METHYL)PHENYL] 1,3,5 - TRIAZINE)	1 kg	1.	2 METHYL RESORCINOL	0.962 kg/kg
		2.	CYANURIC CHLORIDE	0.476 kg/kg

RA concerned may take further necessary action as per above decision of NC

317	**Case No.:8/7/82-ALC4/2012**	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00192/AM13/	RLA File :03/95/040/01046/AM12/	Lic.No/Date:0310690715	Defer

			13.04.2012	Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

318	**Case No.:10/11/82-ALC4/2012**	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00277/AM13/	RLA File :34/24/040/00012/AM13/	Lic.No/Date:3410033877 16.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

319	**Case No.:36/11/82-ALC4/2012**	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

320	**Case No.:1/8/82-ALC4/2012**	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00193/AM13/	RLA File :05/24/040/00461/AM12/	Lic.No/Date:0510322389 17.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

321	**Case No.:92/4/82-ALC4/2012**	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00172/AM13/	RLA File :03/94/040/00753/AM12/	Lic.No/Date:0310691024 17.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

322	**Case No.:37/11/82-ALC4/2012**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00304/AM13/	RLA File :07/24/040/00001/AM13/	Lic.No/Date:0710087784 18.04.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

323	**Case No.:47/8/82-ALC4/2012**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00239/AM13/	RLA File :05/24/040/00011/AM13/	Lic.No/Date:0510322536 19.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals

324	**Case No.:48/8/82-ALC4/2012**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00240/AM13/	RLA File :05/24/040/00014/AM13/	Lic.No/Date:0510322537 19.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

325	**Case No.:3/5/82-ALC4/2012**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00175/AM13/	RLA File :03/95/040/00040/AM13/	Lic.No/Date:0310691575 20.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

326	**Case No.:31/11/82-ALC4/2012**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00298/AM13/	RLA File :34/24/040/00020/AM13/	Lic.No/Date:3410033917 20.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

327	**Case No.:23/11/82-ALC4/2012**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00290/AM13/	RLA File :34/24/040/00004/AM13/	Lic.No/Date:3410033929 23.04.2012	Defer Date:17.07.2012

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/58/2010-Ch.II dated 12.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Verdyl Propionate	1 kg	1.	Dichlopentadilene	0.712 kg/kg
		2.	Propionic Acid	0.400 kg/kg

RA concerned may take further necessary action as per above decision of NC

328	**Case No.:29/11/82-ALC4/2012**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00296/AM13/	RLA File :34/24/040/00304/AM12/	Lic.No/Date:3410033928 23.04.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/58/2010-Ch.II

dated 12.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Verdyl Acetate	1 kg	1.	Dichlopentadilene	0.800 kg/kg

RA concerned may take further necessary action as per above decision of NC

329	**Case No.:7/11/82-ALC4/2012**	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00274/AM13/	RLA File :03/94/040/00022/AM13/	Lic.No/Date:0310691719 23.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

330	**Case No.:18/11/82-ALC4/2012**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00285/AM13/	RLA File :22/24/040/00001/AM13/	Lic.No/Date:2210012759 24.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

331	**Case No.:40/11/82-ALC4/2012**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00307/AM13/	RLA File :22/24/040/00005/AM13/	Lic.No/Date:2210012763 25.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

332	**Case No.:5/11/82-ALC4/2012**	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00272/AM13/	RLA File :03/94/040/00046/AM13/	Lic.No/Date:0310692023 25.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

333	**Case No.:6/11/82-ALC4/2012**	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00273/AM13/	RLA File :03/94/040/00021/AM13/	Lic.No/Date:0310692165 25.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

334	**Case No.:8/11/82-ALC4/2012**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00275/AM13/	RLA File :03/94/040/00002/AM13/	Lic.No/Date:0310692032 25.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

335	**Case No.:49/8/82-ALC4/2012**	Party Name:QUANTUM DRUGS & CHEMICALS	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00241/AM13/	RLA File :35/24/040/00001/AM13/	Lic.No/Date:3510038252 26.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

336	**Case No.:34/11/82-ALC4/2012**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00301/AM13/	RLA File :07/24/040/00031/AM13/	Lic.No/Date:0710087924 27.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

337	**Case No.:35/11/82-ALC4/2012**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00302/AM13/	RLA File :08/24/040/00010/AM13/	Lic.No/Date:0810111129 27.04.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

338	**Case No.:33/13/82-ALC4/2012**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00368/AM13/	RLA File :22/21/040/00023/AM13/	Lic.No/Date:2210012791 02.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

339	**Case No.:19/11/82-ALC4/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00286/AM13/	RLA File :08/24/040/00274/AM12/	Lic.No/Date:0810111329 03.05.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

	Case No.:35/13/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**

340	HQ File :01/82/050/00370/AM13/	RLA File :22/24/040/00008/AM13/	Lic.No/Date:2210012807 03.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

341	**Case No.:20/13/82-ALC4/2012**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00355/AM13/	RLA File :07/24/040/00039/AM13/	Lic.No/Date:0710088071 07.05.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/26/2010-Ch.II dated 13.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Glucoheptonate	1 kg	1.	Sodium Glucoheptonate	1.51 kg/kg

RA concerned may take further necessary action as per above decision of NC

342	**Case No.:23/13/82-ALC4/2012**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00358/AM13/	RLA File :07/24/040/00037/AM13/	Lic.No/Date:0710088059 07.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

343	**Case No.:25/13/82-ALC4/2012**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Approved**
	HQ File :01/82/050/00360/AM13/	RLA File :07/24/040/00038/AM13/	Lic.No/Date:0710088073 07.05.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/26/2010-Ch.II dated 13.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Pidolate	1 kg	1.	L- Pyroglutamic Acid	1.02 kg
Magnesium Pidolate	1 kg	1.	L- Pyroglutamic Acid	1.02 kg

RA concerned may take further necessary action as per above decision of NC

344	**Case No.:26/13/82-ALC4/2012**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Approved**
	HQ File :01/82/050/00361/AM13/	RLA File :07/24/040/00040/AM13/	Lic.No/Date:0710088070 07.05.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/56/2010-Ch.II dated 13.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Magnesium Orotate	1 kg	1.	Orotic Acid	1.104 kg/kg
Calcium Orotate	1 kg	1.	Orotic Acid	1.059 kg/kg
Potassium Orotate	1kg	1.	Orotic Acid	1.055 kg/kg
Zinc Orotate	1 kg	1.	Orotic Acid	0.994 kg/kg

RA concerned may take further necessary action as per above decision of NC

345	**Case No.:27/13/82-ALC4/2012**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00362/AM13/	RLA File :31/83/040/00015/AM13/	Lic.No/Date:3110054091 07.05.2012	Defer Date:16.08.2012

Decision : Committee decided to defer case for 16.08.2012 for comments of Department ofPharmaceuticals.

346	**Case No.:20/11/82-ALC4/2012**	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00287/AM13/	RLA File :08/24/040/00039/AM13/	Lic.No/Date:0810111430 08.05.2012	Defer Date:16.08.2012

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to remind the firm to furnish the requisite information required by Deptt. of C&PC vide their letter dated 20.06.2012 within 15 days from receipt of this minutes, the case would be closed.

Accordingly, case was deferred for 16.08.2012.

347	**Case No.:21/11/82-ALC4/2012**	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00288/AM13/	RLA File :08/24/040/00282/AM12/	Lic.No/Date:0810111431	Defer

			08.05.2012	Date:16.08.2012
	Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

348	**Case No.:22/11/82-ALC4/2012**	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00289/AM13/	RLA File :08/24/040/00012/AM13/	Lic.No/Date:0810111429 08.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

349	**Case No.:26/11/82-ALC4/2012**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00293/AM13/	RLA File :34/24/040/00025/AM13/	Lic.No/Date:3410034071 08.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

350	**Case No.:27/11/82-ALC4/2012**	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00294/AM13/	RLA File :34/24/040/00027/AM13/	Lic.No/Date:3410034073 08.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

351	**Case No.:30/11/82-ALC4/2012**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00297/AM13/	RLA File :34/24/040/00022/AM13/	Lic.No/Date:3410034090 08.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

352	**Case No.:34/13/82-ALC4/2012**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00369/AM13/	RLA File :22/21/040/00027/AM13/	Lic.No/Date:2210012841 08.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

353	**Case No.:36/13/82-ALC4/2012**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00371/AM13/	RLA File :22/21/040/00028/AM13/	Lic.No/Date:2210012840 08.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

354	**Case No.:24/13/82-ALC4/2012**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00359/AM13/	RLA File :07/24/040/00052/AM13/	Lic.No/Date:0710088126 09.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

355	**Case No.:55/11/82-ALC4/2012**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00322/AM13/	RLA File :04/24/040/00009/AM13/	Lic.No/Date:0410136201 09.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

356	**Case No.:57/11/82-ALC4/2012**	Party Name:INTERMED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00324/AM13/	RLA File :04/24/040/00004/AM13/	Lic.No/Date:0410136242 09.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

357	**Case No.:54/11/82-ALC4/2012**	Party Name:STAR DRUGS & RESEARCH LABS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00321/AM13/	RLA File :04/24/040/00020/AM13/	Lic.No/Date:0410136293 10.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

358	**Case No.:1/13/82-ALC4/2012**	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00336/AM13/	RLA File :04/24/040/00328/AM12/	Lic.No/Date:0410136360 14.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

359	**Case No.:13/11/82-ALC4/2012**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00280/AM13/	RLA File :05/24/040/00045/AM13/	Lic.No/Date:0510324687 14.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

	Case No.:14/11/82-ALC4/2012	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**

360	HQ File :01/82/050/00281/AM13/	RLA File :05/24/040/00043/AM13/	Lic.No/Date:0510324686 14.05.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/28/2012-Ch.II dated 14.05.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Thymol (Above 98.5% pure)	1 kg	1.	Meta Cresol (above 98.5% pure)	0.785 kg/kg

RA concerned may take further necessary action as per above decision of NC

361	**Case No.:30/13/82-ALC4/2012**	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date16.08.2012:

Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.

362	**Case No.:21/13/82-ALC4/2012**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Approved**
	HQ File :01/82/050/00356/AM13/	RLA File :05/23/040/00039/AM13/	Lic.No/Date:0510324909 15.05.2012	Defer Date:

Decision: Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 05.06.2012 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
GCTA Powder	1 kg	1.	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.282 kg/kg
		2.	TRIPHENYL PHOSPHINE	0.726 kg/kg
		3.	MTHA 4-Methyl,5-Formyl Thiazol or (4 methyl thiazole -5-aldehyde)	0.769 kg/kg
		4.	PROPAN-1-ol	2.40 kg/kg

5.	CHLOROFORM	4.27 kg/kg
6.	SODIUM IODIDE	0.41 kg/kg
7.	METHANOL	1.918 kg/kg
8.	Potassium Meta Bisulphite	2.353 kg/kg

RA concerned may take further necessary action as per above decision of NC.

363	**Case No.:22/13/82-ALC4/2012**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00357/AM13/	RLA File :05/23/040/00038/AM13/	Lic.No/Date:0510324908 15.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

364	**Case No.:8/13/82-ALC4/2012**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00343/AM13/	RLA File :34/24/040/00013/AM13/	Lic.No/Date:3410034130 15.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

365	**Case No.:41/13/82-ALC4/2012**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00376/AM13/	RLA File :22/21/040/00032/AM13/	Lic.No/Date:2210012912 16.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

366	**Case No.:13/13/82-ALC4/2012**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00348/AM13/	RLA File :09/24/040/00056/AM13/	Lic.No/Date:0910052672 17.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

367	**Case No.:4/13/82-ALC4/2012**	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00339/AM13/	RLA File :08/24/040/00048/AM13/	Lic.No/Date:0810111728 17.05.2012	Defer Date:16.08.2012

	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals

368	**Case No.:40/13/82-ALC4/2012**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00375/AM13/	RLA File :22/24/040/00009/AM13/	Lic.No/Date:2210012916 17.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

369	**Case No.:14/13/82-ALC4/2012**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Approved**
	HQ File :01/82/050/00349/AM13/	RLA File :05/24/040/00056/AM13/	Lic.No/Date:0510325287 18.05.2012	Defer Date:

Decision: Committee considered case as per agenda and in light of earlier decision taken in 11/82 meeting held on 19.06.2012 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Import items	Qty. allowed
Thymol (Above 98.5% pure)	1 kg	Meta Cresol (above 98.5% pure)	0.785 kg

RA concerned may take further necessary action as per above decision of NC.

370	**Case No.:2/13/82-ALC4/2012**	Party Name:LIV MEDICA PRODUCTS PVT. LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deferred**
	HQ File :01/82/050/00337/AM13/	RLA File :04/24/040/00005/AM13/	Lic.No/Date:0410136574 18.05.2012	Defer Date:16.08.2012

Decision : In the light of written comments for Department of IPP received vide their U.O. dated 13.07.2012, it was decided to call from the firm the following information:

1. A declaration, indicating quantity /number and specification including sizes (if applicable of each imported item which are containing in export item separately for each.
2. Wastage pf o,[prted ote,s, if any, with complete justification

Accordingly, case was deferred for 16.08..2012.

371	**Case No.:3/13/82-ALC4/2012**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00338/AM13/	RLA File :34/24/040/00010/AM13/	Lic.No/Date:3410034155 18.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

372	**Case No.:5/13/82-ALC4/2012**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00340/AM13/	RLA File :34/24/040/00241/AM12/	Lic.No/Date:3410034154	Defer

372	HQ File :01/82/050/00340/AM13/	RLA File :34/24/040/00241/AM12/	Lic.No/Date:3410034134 18.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

373	**Case No.:15/13/82-ALC4/2012**	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00350/AM13/	RLA File :09/24/040/00077/AM13/	Lic.No/Date:0910052708 21.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

374	**Case No.:16/13/82-ALC4/2012**	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00351/AM13/	RLA File :09/24/040/00076/AM13/	Lic.No/Date:0910052711 21.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

375	**Case No.:9/13/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00344/AM13/	RLA File :08/24/040/00300/AM12/	Lic.No/Date:0810111841 21.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals.			

376	**Case No.:37/13/82-ALC4/2012**	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Approved**
	HQ File :01/82/050/00372/AM13/	RLA File :22/24/040/00007/AM13/	Lic.No/Date:2210012938 22.05.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/84/2012-PI (Norms) dated 05.07..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L- Proline Benzyl Ester Hydrochloride	1 kg	1.	1. L- Proline	0.60 kg/kg
		2.	Benzyl Alcohol	0.676 kg/kg

RA concerned may take further necessary action as per above decision of NC

377	**Case No.:11/13/82-ALC4/2012**	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date16.08.2012

	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.

378	**Case No.:38/13/82-ALC4/2012**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00373/AM13/	RLA File :22/21/040/00034/AM13/	Lic.No/Date:2210012943 23.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

379	**Case No.:39/13/82-ALC4/2012**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00374/AM13/	RLA File :22/21/040/00033/AM13/	Lic.No/Date:2210012944 23.05.2012	Defer Date16.08.2012:
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

380	**Case No.:6/13/82-ALC4/2012**	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00341/AM13/	RLA File :34/24/040/00045/AM13/	Lic.No/Date:3410034190 23.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

381	**Case No.:49/11/82-ALC4/2012**	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00316/AM13/	RLA File :03/94/040/00130/AM13/	Lic.No/Date:0310696071 24.05.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/129/2010-Ch.II dated 17.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethylene Bis Oleamide	1 kg	1.	Oleic acid	0.977 kg/kg
		2.	Ethylene Diamine	0.105 kg/kg

RA concerned may take further necessary action as per above decision of NC

382	**Case No.:7/13/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00342/AM13/	RLA File :08/24/040/00062/AM13/	Lic.No/Date:0810111893 24.05.2012	Defer Date: 16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals			

Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..

383	**Case No.:12/13/82-ALC4/2012**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

384	**Case No.:50/11/82-ALC4/2012**	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00317/AM13/	RLA File :03/94/040/00054/AM13/	Lic.No/Date:0310696260 25.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of Pharmaceuticals..			

385	**Case No.:52/11/82-ALC4/2012**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00319/AM13/	RLA File :03/95/040/00147/AM13/	Lic.No/Date:0310696444 28.05.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/60/2010-Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Yapox Cl 30/10 Hydroquinone BIS (2hydroxy ethyl ether)	1 kg	1.	Hydroquinone	0.611 kg/kg

RA concerned may take further necessary action as per above decision of NC

386	**Case No.:53/11/82-ALC4/2012**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00320/AM13/	RLA File :03/95/040/00156/AM13/	Lic.No/Date:0310696668 29.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

	Case No.:10/13/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Approved**
	HQ File :01/82/050/00345/AM13/	RLA File :08/24/040/00068/AM13/	Lic.No/Date:0810112079 30.05.2012	Defer Date:

Decision: Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 09.11.2010 and in consultation with

387

Decision: Committee considered case as per agenda and in light of earlier decision taken in 62/62 meeting held on 05.11.2010 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
3-chloroperoxybenzoic Acid	1 kg	1.	3-chloro Benzoychloride(metacloro —benzoyl Acid)	1.00 kg
		2.	Tertiary Butanol	3.50 kg

RA concerned may take further necessary action as per above decision of NC.

388	**Case No.:29/13/82-ALC4/2012**	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00364/AM13/	RLA File :02/24/040/00038/AM13/	Lic.No/Date:0210178026 30.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

389	**Case No.:59/11/82-ALC4/2012**	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00326/AM13/	RLA File :03/94/040/00027/AM13/	Lic.No/Date:0310697012 31.05.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

390	**Case No.:60/11/82-ALC4/2012**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00327/AM13/	RLA File :31/83/040/00048/AM13/	Lic.No/Date:3110054594 04.06.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

391	**Case No.:61/11/82-ALC4/2012**	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00328/AM13/	RLA File :03/94/040/00162/AM13/	Lic.No/Date:0310697570 06.06.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

	Case No.:63/11/82-ALC4/2012	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:13/82-ALC4/2012 17.07.2012	**StatusApproved**
	HQ File :01/82/050/00330/AM13/	RLA File :03/94/040/00185/AM13/	Lic.No/Date:0310697829 07.06.2012	Defer Date:
	Decision: Committee considered case as per agenda and, in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/120/2011-Ch.II dated			

392

Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/129/2011-Ch.II dated 4.6.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Stearyl Erucamide	1 kg	1.	Erucic Acid	0.592 kg
		2.	Stearyl Amine	0.471 kg kg

RA concerned may take further necessary action as per above decision of NC.

393	**Case No.:28/13/82-ALC4/2012**	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00363/AM13/	RLA File :31/83/040/00060/AM13/	Lic.No/Date:3110054836 26.06.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

394	**Case No.:31/13/82-ALC4/2012**	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:13/82-ALC4/2012 17.07.2012	**Status:Case Deferred**
	HQ File :01/82/050/00366/AM13/	RLA File :03/95/040/00055/AM13/	Lic.No/Date:0310699970 27.06.2012	Defer Date:16.08.2012
	Decision : Committee decided to defer case for 16.08.2012 for comments of Department of C&PC.			

Outside Agenda No.1

Case No.B-218-A	M/s. Ultrtech India Ltd.
Norms Committee Meeting No.13/AM13	F.No. 01/82/050/00119/AM09/DES III
Meeting Date:17.07.2012	RA F.No.03/95/040/1080/AM08
Advance licence No. & date	0310459552 dated 30.01.2008
Decision : Committee considered case in consultation with technical authority present in meeting, decided to amend the UOM of 2-[((3-METHYL-4-(2,2,2-TRIFLUOROETHOXY)-METHYL)THIO]-1H-BENZIMIDAZOLE from "1 Vial" to "1 KG" without any other change in the earlier decision of NC. RA concerned may take further necessary action as per above decision of NC.	

Date:17.07.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer